श्री शिव चन्द्र झा : मैं विधेयक को पेश करता हूँ।

RETROSPECTIVE LEGISLATION (REGULATION) BILL*

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Sir, I move for leave to introduce a Bill to regulate legislation having retrospective effect.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to regulate legislation having retrospective effect."

The motion was adopted.

SHRI TENNETI VISWANATHAM : Sir, I introduce the Bill.

15.40 hrs.

PUBLIC UNDERTAKINGS (COMPULSORY APPROVAL OF AGREEMENTS) BILL*

MR. CHAIRMAN : Shri S. S Kothari to continue his speech. You have already taken 4 minutes ; 6 minutes more.

SHRI S. S. KOTHARI (Mandsaur) : Sir, I will require about 15 minutes. It is my Bill. I have to explain all the provisions of the Bill and convince the House. It is an important Bill. You have the discretion to extend the time by half an hour.

Mr. Chairman, Sir, since I spoke last during the last session, there have been certain important developments. The Hindustan Steel Ltd . in their Report for the year ending 31st March, 1969 have disclosed another loss of Rs. 40 crores during the current year, that is, during 1968-69 besides the loss of Rs. 38 crores in the previous years. So, about Rs. 40 crores losses in each year have been incurred in two successive years.

Then, the Heavy Engineering Corporation also have increased the losses from Rs. 13 crores to Rs. 17 crores.

Ir is a mockery of democratic socialism if money or part of the money which is invested in public sector enterprises is lost. It is invested but it, actually, becomes sunk and lost. If Rs. 3,000 crores which are invested these public sector enterprises yield a return of 10 per cent, the exchequer will get about Rs. 300 crores and, if the return is 12 per cent, the exchequer will get Rs. 360 crores which means that the entire amount of deficit financing which is being done by the Government would not be necessary. But instead of earning a return on this huge amount in these public sector undertakings, there are actually net losses amount to about Rs. 30 crores, that is, after eliminating and deducting profits of concerns which have no fared so badly.

There are a number of concerns including the Bharat Heavy Electricals, the Bhopal Heavy Electricals and other which have been incurring losses above Rs. 5 crores a year. These public sector undertakings should make profits because profits are sinews of further growth. If the concerns make profits, the profits can be re-invested and there can be further expansion. Otherwise, what is happening is that Government revenues which are collected as a result of heavy taxation are being wasted. It is actually the common man's money that is being invested in these public sector undertakings. It is the common man who suffers.

Now, I would like to draw your attention to what has been written in the book "Twenty Years of Nationalisation—The British Experience" by Mr. R. Kelf-Cohen, published by Macmillan and Co. Ltd., on which I recently wrote a review. There, the author has analysed the Labour Party's policies of nationalisation upto 1945 and thereafter. He says :

> "Labour would have further gone ahead with its nationalisation programme, but for the fact that the enormous sums required for financing of the existing nationalised industries proved to be an important constraining factor. "Labour, coming into power in an expansionist mood after thirteen years in the wilderness, may have thought that the purse of the tax-payer was bottomless. They have discovered otherwise." The massive sums required for capital deve-

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-11-1969.

[Shri S. S. Kothari]

lopment and the deficits "must give pause to any Government."

The British Labour Party realised that the purse of the tax-payer was not bottomless and that the enormous amounts required for subsidies, the losses, would not be given to the public sector undertakings to an unlimited degree. But this Government does not recognise the fact that there is any bottom to the tax-payer's purse. They feel that they can go on increasing taxes year after year collecting money and losing in public sector undertakings or wasting them in unnecessary expenditures.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Is it that the losses should be kept at the level of Rs. 40 crores always ?

SHRI S. S KOTHARI : It has occurred for two successive years. For this Government and the Government's supporters like Mr. Tenneti Viswanatham, the loss of Rs. 40 crores is a very trivial amount. This Government and their supporters are not bothered about these trivialities. There are losses to the tune of Rs. 40 crores in a year. It is a big amount.

This is a matter which is of far-most importance to us, to the country and to the common man who pays the taxes, but it is not of any importance, whatsoever, to the Government of this country or its supporters like Mr. Viswanatham on whose shoulders the minority Government is existing today.

The point that I am trying to make is this. The important factor in these losses is that certain agreements which are entered into by public sector industries have certain lacunae in them, and this is done either by oversight or deliberately by some black sheep ; of course, there are many good officers, but there are also some bad officers ; the black sheep in them leave some lacunae in the agreements, and subsequently what happens is that when they retire, they join, those very groups with which those faulty agreements were entered into. The consequence is that the public sector undertakings lose a considerable amount of money, and those losses have amounted to crores of rupees. In the public sector undertakings, everything goes in crores ; losses are in crores ; the subsidies are in crores ; if there are defects in agreements, because of those defects the losses are also in crores. As I said, the Government is not concerned about trivialities like losses in crores.

I would like to say one thing. When officials are found guilty of lapses—and the responsibility is allocated to them—, no action is taken against them ; they are prematurely retired which makes no difference to them because they go and join the groups to whom they extended the patronage at that time by leaving defects in the agreements...

SHRI S. KANDAPPAN (Mettur) : In some cases they are also promoted.

SHRI S. S. KOTHARI : Yes ; that also sometimes occurs. They are sent to Lucknow or some other place in States and there they are given some higher status. So, the officials are not afraid.

The important point which I am trying to make out is this. The policy of neither carrots nor sticks will not work satisfactorily ....

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Why was there a special mention about 'Lucknow' ?

SHRI S. S. KOTHARI : That is where the Minister is most interested and that is why I said it.

The point that I was trying to make is this. The policy of neither carrots nor sticks would not work satisfactorily. A fear must be instilled in the minds of officials by enforcing, as my hon. friend, Shri Lobo Prabhu, said, the rule of surcharge which means that if an official is personally liable for losses caused by his wilful, deliberate neglect or mistake, he should be held personally liable for that loss, efforts should be made to recover that loss from him and if that loss cannot be recovered from him, at least he should be punished, some legal action should be taken, some investigation shou'd be made. The point is that nothing of that kind is being done and, therefore, with impunity the officials enter into defective agreements.

I am going to bring out and place before this House a number of instances which came to the notice of the Public Undertakings Committee and which are included in the report of the Public Undertakings Committee.

I will first take up the case of Trombay fertiliser project. They incurred heavy losses on account of defective agreement with an American firm due to the impropriety of the former Managing Director. The official concerned was later appointed by the same American firm : after he retired, the firm utilised his services in connection with the tender which it had submitted for the Madras fertiliser project, and the contract was ultimately awarded to the firm. The contract was awarded to the firm which had neither the capacity nor the experience to undertake such a contract. Why the Trombay project entered into a defective agreement could not be ascertained. Besides, the firm failed to demonstrate guarantees in respect of two plants by the stipulated date. This resulted in an additional expenditure of Rs. 9.63 lakhs on the stay of the personnel for the period of extensions which, in the absence of penal provision in the agreement, had to be borne by the company. The firm did not demonstrate this guarantee and in addition to that the company bore the expenses of the staff. Besides, there were legitimate claims against M/s Chemico amounting to 8,20,000 dollars. They were withdrawn by the Corporation. Why should they withdraw this claim ? Passing strictures the Committee on Public Undertakings wanted an inquiry into the affair, the nature of finances, the names of officials responsible for the lapses and the action taken against them. But it appears that nothing has been done in the matter and no action has been taken against the officials concerned.

It has been observed that in various cases because of shortcomings in agreements, no penalty is enforceable against suppliers of plant and machinery even though (i) the plant may be initially defective, (ii) it may not be supplied on schedule, (iii) the plant may not be able to attain even 85% of the guaranteed installed capacity. The most surprising, rather astounding thing is that the process may be out of date, obsolete or defective. Now, these are various instances where such cases have occurred because of defective agreements.

Then the Corporation also entered into agreement with two private oil refineries for the supply of gas and naptha. Here, the agreement had a serious lacuna in actual operation. The gas or naptha supplied by these companies was found to be much below the required specification This vital mission resulted in an annual loss of Rs. 1.2 crores to the corporation.

Then take the case of the Neyveli Lignite Corporation which entered into a contract with Powell Duffrin Technical Services Ltd. No tenders were invited. It is the usual practice to invite tenders, but in this case that was not done.

In the case of the Oil and Natural Gas Commission, the then Minister for Petroleum and Chemicals, Shri Raghu Ramaiah—the hon. Minister is now the Minister of Politics, Parliamentary Affairs and Manoeuvre—assured the House on 18-11-68 that the ONGC had suffered a loss because of a lacunae in the agreement it had entered into. He said that the Government would examine that lacunae but that assurance to this hon. House has not been fulfilled. No report has come. I have not received any communication nor any other Member as to whether this was investigated, what is the reason for this loss and what were the lacunae and what action has been taken in this matter. The Committee on Public Undertakings has suggested :

> "...that Government should also examine the creation of a permanent agency in the Government to advise in the negotiations with foreign parties regarding agreements to be entered into with them for setting up projects in the public sector."

Now, Sir, instead of going into a number of other points, I would conclude by saying that what my Bill provides is a more wholesome matter. The Bill states that there should be a central authority in the Ministry of Finance which should scrutinise and examine all agreements which are entered into by public undertakings with foreign parties at least, if not with all other parties, so that there may not be any defects or lacunae in the agreements which may subsequently result in any loss to the public undertakings. Actually, what I am trying to do—if the hon. Minister would try to understand my motive—is to strengthen his hands.

[Shri S. S. Kothari]

I am also trying to strengthen the hands of the Ministry of Finance and I hope the House would accept my suggestion because this Bill is in the national interest. I believe the Government also does not want that public undertakings should incur losses because of defective agreements. This House does not want and we do not want and the Government also do not want. We are all one that there should be first grade agreements entered into by the public undertakings and there may not be any defects in them.

There may not be any lacuna in the agreements and the concerns may have good contracts. Why object to having a central authority ? Let us say, he may be of the rank of a joint secretary to whom all agreements from these public undertakings could come in the final draft form ; he would examine those agreements, he would initial them ; see that they are put in proper shape, and send them back and they would be executed and I believe that kind of internal check is very necessary. Sir, I have been an auditor. May I submit that an important aspect of auditing is internal check ? Internal check is a simple thing. All that it means is that the work of one person should be checked by another person so that chances of defects or lacuna or shortcomings are eliminated. All that I am suggesting is that this kind of internal check should be introduced in the public undertakings so that the agreements with foreign parties and others also if they are very big could come to the Ministry of Finance and the central authority, say, a joint secretary may check up the agreements, initial them and send them back. It is a fair, simple, s raightforward proposition. I submit, the Minister should accept the Bill *in toto*, so that we may not have any more losses, so that it may be seen that the public sector undertakings give us a better performance, so that public money is not wasted. Government is, by duty bound to the people of India to see that losses do not occur because of defective agreements.

MR. CHAIRMAN : Motion moved :

> "That the Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto, be taken into consideration."

SHRI N. K. SANGHI (Jodhpur) : Mr. Chairman, Sir, I am very much surprised that Mr. S. S. Kothari has brought this Bill. He has all along been agitating for removal of controls, as they are supervisory bodies and that they delay decisions. Now he has brought forward this Bill with a view to see that all the agreements should be approved by the Legal Department under the Ministry of Finance above Rs. 10 lakhs...

SHRI S. S. KOTHARI : It is not above 10 lakhs. I have moved an amendment which says :

> "No public undertaking shall enter into any such agreement as may be specified in the rules to be framed under section 8 unless such agreement in its draft form has been scrutinised and approved by the Central authority".

It is for the Government to prescribe what agreements they would scrutinise. I have left it to Government.

SHRI N. K. SANGHI : I am further surprised that he has been a Member of the Public Undertakings Committee which has inspired him to bring this Bill. I would only submit that this Bill will only be another link in the chain for delaying matters. It will not in any way minimise the losses by faulty agreements. There are so many processes, so many sub-committees which are involved, and percolate these agreements. So much of time is being lost in this process. Again, to submit these agreements to another step to the Law Ministry will only further delay these matters. I know of many a project which has been delayed for the past 10 years because it went from one committee to another committee. The Small Car Project is one such example which is hanging fire for the last so many years.

SHRI S. S. KOTHARI : It is not very relevant.

16.00 hrs.

SHRI N. K. SANGHI : Submitting such

agreements for scrutiny by the central authority would only delay matters further. What is required is that people should have initiative and dynamism to finalise these matters, and to understand the gravity of the requirements of these agreements. These collaboration agreements are done with a purpose. These are certain products which are having international reputation. There is the product, Coca-Cola, for example, which is having a world-wide reputation. There is another product, Pepsi-Cola which does not have that market and liking. You cannot have similar agreements in both such cases. One would demand his terms, and the other would give you your terms. If these things are considered by the Public Undertakings and sent to the Law Ministry for approval they would not understand the background and there will be difficulties.

I would draw you attention to the fact that Shri Kothari just now mentioned that Hindustan Steel has shown a loss of Rs. 40 crores. Who is at fault ? Does he not know that it has to function in an inhibiting atmosphere when steel prices have not been allowed to be increased by Government from time to time ? There has been inordinate delay in increasing steel prices with the result that both the industry and the public sector undertakings has suffered such great losses.

SHRI S. S KOTHARI : Are you convinced, Sir ?

SHRI N. K. SANGHI : If we are to have more tiers or more committees to process these agreements, it is bound to delay matters.

Take the question of the IAC's purchase of aircraft. This question has been hanging fire for a long time. It had gone from the Tourist Ministry to the Cabinet and again it has been given to a Cabinet subcommittee. Therefore, the whole matter has been delayed and Indian Airlines are now without sufficient aircraft for their services.

Instead of creating more agencies, putting embargoes or creating a jungle of laws—which would mean taking away initiative—we should give more initiative to the people who are working behind these industries. We can, of course, take them to task if they fail in their duty. This is more important than making these committees scrutinise the agreements and so on.

Shri Kothari had said that by submitting these agreements to a legal drafting committee, undue losses resulting from agreements will be avoided as the agreements thus drafted will be really good.

SHRI S. S. KOTHARI : I said a central authority in the Ministry of Finance should do it.

SHRI N. K. SANGHI : The legal department's approved draft also may not stand the test of law and may be thrown out. The Constitution amendments have in parts, been thrown out by the judiciary, the Sales Tax Act and the Income Tax Act's clauses have so many times been struck down. I am sure these drafts approved in the manner proposed could also be thrown out.

Here I would draw your attention to the Sixty-Seventh Report of the PAC (Fourth Lok Sabha) on action taken by Government on PAC recommendations relating to excess payment and avoidable expenditure. This is what the Committee says :

> "Examination of the working of the contract for air-dropping operations in NEFA and NHTA area with a private air company has revealed the following unsatisfactory features".

Then it says among other things :

> "the Agreement was drafted in a haphazard and ambiguous manner."

If this is what happens to a draft of the Law Ministry, how does the hon. Mover suggest that the proposed authority will be able to make a good job of it ?

In the circumstances, I feel that this Bill should have been thrown into the waste-paper basket instead of being brought and discussed here wasting the time of the House.

SHRI S. S. KOTHARI : I pity the ignorance of the hon member in regard to the public undertakings. He does not understand the working of these undertakings. Otherwise, what does he mean by saying that this should be thrown into the wastepaper basket ?

SHRI N. K. SANGHI : He must know that other hon. Members also understand these things.

SHRI M. N. REDDY (Nizawabad): This is very unparliamentary. It should he withdrawn. The House has allowed him to introduce the Bill.

SHRI N. K. SOMANI (Nagaur): As far as the purpose of this Bill is concerned, namely, seeking to make it obligatory for all public sector undertakings to have their draft agreements involving a consideration of Rs. 10 lakhs in certain collaboration agreements scrutinised by a central authority, I should like to state at the very outset that I am taking the floor to oppose it. As far as I am concerned, whatever limited experience I have of the management of industry or business and whatever studies I have made both in the theory and practice of industrial management, I have absolutely no hesitation in saying that this suggestion is completely contrary to the established and tested principles of industrial management. I do not differentiate at all between the public sector undertakings and private sector undertakings. Irrespective of the ownership of a corporation or a corporate entity, whether a company belongs to Tatas or Birlas or it belongs to the people of this country as a whole, it has to follow some industrial management principles, of administration, of organisation, of having a suitable environment, of having a system by which the corporation will have the best of purposes and the best of authority to achieve its goal.

If you look at the human dynamics of the situation, if you look at achievement motivation, when you assign a team of officers or executives, wherever they are situated, in whatever sector they are, If you consider their responsibility and authority, if they have to deliver the goods, then I think there will be no doubt at all left in your mind that you cannot have situtions when all contracts over and above Rs. 10 Lakhs will have to get prior approval. On the one side we want to entrust complete responsibility for efficient adminisration to the Board of Directors, and in an indirect fashion to the various Ministries, and on the other side we want to tie them up or stifle them or to compel these officers and the Board of Directors to send their various agreements which are of a paltry sum of Rs 10 lakhs.

SHRI S. S. KOTHARI: That figure is wrong because we have moved an amendment making it Rs. 1 crore.

SHRI N. K. SOMANI: Even if it is Rs. 1 crore, as far as the principles are concerned, I do not see any difference at all. We have always stated that you must make clear the goals of any corporation, and you must not only make these goals clear to the Board of Directors and the various functioning executives at the plant level, but it is our definite premise that these officers, at whatever level they are, should be allowed to have meaningful and fruitful discussions and take timely decisions and therefore, whatever the figure of this agreement, this arrangement, I would not certainly think, will conduce to more efficient management of these companies.

16.07 hrs.

[Shri Vasudevan Nair *in the Chair*]

As I said before, whether companies are situated in a socialist economy or Statist economy, all students of international economics would now know that even companies and corporate activities in the Soviet Union, Czechoslovakia, Poland and other countris have come to realise that if you would like your companies to do better, you will have to allow a level of self-actualisation for the officers, you will have to create conditions and environments where, apart from monetary rewards and other benefits, they have a sense of initiative, and responsibility will have to be left to the people who have to run these projects.

Even as late as October, 1967, the Administrative Reforms Commission went into the entire exercise of the organisation of the public sector undertakings. They published a report on the arganisational structure of these public sector enterprises, and they have recommended, among various other things, that each public sector unit should be a statutory corporation, and not only that, but that the officers and directors should be armed with sufficient authority and responsibility so that they do not have to come to New Delhi to some Deputy Secretary or some corridors where files are likely to be blocked or where decisions are likely to be distorted.

I am one who is prepared to allow mis-

takes, legitimate, human mistakes to be made at the plant level.

SHRI S. S. KOTHARI: Of crores? What does it matter, Shri Somani is a very rich man, crores are nothing to him.

SHRI N. K. SOMANI: I will not go into personalities. I am speaking on the modern methods of organisational structure and I am speaking about how, irrespective of size, companies are run all the world over. I had expected a little better contribution from such an enlightened Chartered Accountant but he has chosen to take an aside on a personal basis and therefore, as I said, I would not indulge in that.

We can certainly make exceptions. As far as the running of the companies is concerned, the expenditure on revenue account for maintenance and performance will have to be left at the plant level, but if you have, on the contrary any significant capital expenditure that has to be undertaken, if there is any significant diversification involved or if there are such decisions which have to be referred to New Delhi, by all means we can define them and we can see that within that frame work the company is entitled and enthused to work, but beyond that if there are any lacunae which the hon. Member must have studied because he has a personal experience and he has been in the public Undertakings Committee, they must be removed. All of us who are interested in the welfare of the public sector undertakings, in the interests of their efficiency and economy, will have to study the function of the particular official known as the Financial Advisor. We have always taken the view that the financial adviser should be armed with greater authority. But to the extent that he does not have to report directly to the Finance Ministry of the Government of India, he will have to review his functioning in such a manner that he is also subject to the board of directors at the plant level. Therefore, when once all these organisational problems are solved, when the local management is armed with this responsibility and authority in all humility I may be permitted to say that there was no sense in this particular suggestion. In 1967-68 Mr. Kothari himself produced a report on behalf of the Committee on Public Undertakings on the financial management aspect of public undertakings and said that more powers should be given to the financial adviser so that he can take a decision on the spot at the plant level and that his functioning should be independent of the local board of directors to the extent that he can criticise them if there are any misallocations or misappropriations or can take a stand independently of the other executive directors. The burden of his report as I understood it was that the plant had to be armed with financial, executive and policy-making powers. If we accept this particular Bill, on running contracts or for foreign collaboration, what is the outcome? I hope that on public sector company will enter into foreign collaboration without considering the entire pros and cons. I for one would not like any foreign collaboration to be entered into unless it is absolutely essential. There also we can have policies; we can earmark industries in which foreign collaboration would be allowed; we can earmark where it is not necessary at all. Marketing policies, financial policies, purchase policies, personnel policies, public relations, inventories—all these matters can be suitably dealt with as per accepted and tested principles of business management. Therefore, to the extent this Bill seeks to stifle this authority of the local management in order that they may never make a mistake at all for the rest of their life, I am not prepared to take that stand. I disregard ownership because ownership has become completely impersonal, not only with the abolition of the managing agency system but even before; with large corporate units who is holding a particular share is of no relevance. All the decisions will have to be decentralised to the extent possible. Therefore, to the extent it makes an in road into the scientific decision making processes in a corporate unit, to that extent I oppose it. I hope that these views will be taken into consideration by the hon. House before voting on it.

श्री ओंकार लाल बोहरा (चित्तौड़गढ़): सभापति महोदय, मैं सर्व प्रथम इस बिल की भावना का आदर करते हुए आज जो हमारे देश में सार्वजनिक उद्योगों की स्थिति है उस के बारे में दो शब्द कहना चाहता हूं। आखिर यह बिल लाया क्यों गया? हमारे देश में सार्वजनिक उद्योगों की जो कल्पना पंडित जवाहर लाल नेहरु के द्वारा की गई थी उस के

[श्री ओंकार लाल बोहरा]

पीछे एक भावना थी करोड़ों रु० लगा कर जो सार्वजनिक क्षेत्र में उद्योग स्थापित किये जायें उन का संचालन राष्ट्रीयता की भावना से किया जाये और उन का अधिक से अधिक राष्ट्रीय हितों के अन्दर उपयोग हो। इसीलिये देश के बड़े-बड़े कारखाने और जितने महत्वपूर्ण उद्योग हैं उन को राष्ट्रीय क्षेत्र में या सार्वजनिक क्षेत्र में चलाने के बारे में फैसला लिया गया।

सार्वजनिक उद्योग हमारी एक ऐसी घोषित नीति है जिस में हमें पूरा विश्वास है। सार्वजनिक उद्योग हमें इसलिये स्थापित करने पड़े कि देश में जो लोग हमारे प्राइवेट सेक्टर के लोग हैं, निजी क्षेत्र में काम करने वाले लोग हैं, उन की मुख्य दृष्टि केवल अपने लाभ पर रहती है। समाज और राष्ट्र उन के लिये गौण होता है। इसलिये सार्वजनिक उद्योग की कल्पना इसलिये की गयी थी कि हमारे देश के करोड़ों लोगों का जीवन सुधरे, उन्हें सस्ती से सस्ती चीज मिले, कम समय के अन्दर अधिक से अधिक उत्पादन हो और अच्छे से अच्छा लाभ राष्ट्र और सामाजिक क्षेत्र में प्राप्त हो। लेकिन दुख के साथ कहना पड़ता है कि जिस उद्देश्य के कारण हम ने सार्वजनिक क्षेत्र की कल्पना की थी वह आज चौपट क्यों होता जा रहा है। मैं बड़ी ईमानदारी के साथ, भले ही मैं ट्रैजरी बैंचेज में हूं, इस बात को स्वीकार करता हूं कि हमारा जो सार्वजनिक उद्योग क्षेत्र है वह आज एक चर्चा का विषय बन गया है। उस के क्या कारण हैं। वे कारण मैं आगे बताऊंगा। मैं फिर कहना चाहता हूं कि सार्वजनिक उद्योग या हमारे पब्लिक सेक्टर की जो कल्पना है वह गलत नहीं है। राष्ट्र को समाजवाद की ओर ले जाने के लिये तथा देश के करोड़ों लोगों के जीवन को बदलने के लिये सार्वजनिक उद्योग की स्थापना का निश्चय किया गया। उस को मूर्त रूप देना हमारा काम है लेकिन उसको मूर्त रूप क्यों नहीं दिया जा रहा है। आज हमारे मित्र श्री संघी और श्री सोमानी जी ने यह ठीक कहा कि हमें अधिक से अधिक इनिशियेटिव देना चाहिये और अधिक से अधिक मौका स्थानीय अधिकारियों को देना चाहिये, जो स्वायत इकाइयां बनी हुई हैं उन को देना चाहिये। लेकिन मैं उन से पूछना चाहता हूँ कि आखिर क्या बात है कि जो कुछ इतने वर्षों तक के उन के पास अधिकार रहे उन का संचालन उन अधिकारों के अधीन क्यों नहीं किया गया। किसी भी उद्योग को आप लें वे क्यों उस को घाटे में चला रहे हैं? क्यों उन को लाभ में परिवर्तित नहीं कर सके। क्या इस की सारी जिम्मेदारी केन्द्रीय सरकार की है? क्या इस की सारी जिम्मेदारी मंत्रालय की है। मैं आप से कहना चाहता हूँ कि हम ने उनको स्वायत्तता दे कर इस बात का मौका जहां दिया कि क्षेत्र के अन्दर अपने उद्योगों को अच्छी तरह से विकसित करें, वहां उन को यह भी देखना होगा कि देश के हित में जो रुपया हमने वहां लगाया है उस की सुरक्षा हो रही है कि नहीं। हम ने करोड़ों रुपया पब्लिक सेक्टर में लगाया है, उस की एक-एक पाई बड़ी कीमती है, लेकिन सार्वजनिक क्षेत्र आज हमारा चर्चा का विषय बना हुआ है। आज हमारे देश में प्राइवेट सक्टर के लोग कमाते हैं लेकिन पब्लिक सेक्टर के लोग, जिस में 3,000 करोड़ रु० लगा हुआ है उस में नुकसान हो रहा है। यदि हम देश में समाजवाद की व्यवस्था चाहते हैं और चाहते हैं कि हमारे देश के अर्थ तन्त्र को अधिक से अधिक बल मिले तो सार्वजनिक क्षेत्र से हम को अधिक से अधिक लाभ लेना होगा। लेकिन इस के बजाय वे आज घाटे में जा रहे हैं। इस घाटे में जाने के लिये मैं सब से ज्यादा दोषी अफसरशाही को मानता हूँ जिन की समाजवाद में और सार्वजनिक उद्योग में कोई आस्था नहीं है। हमारे माननीय मित्र श्री सोमानी जो उन अधिकारियों का समर्थन कर रहे हैं जो अपनी तनख्वाह में विश्वास करते हैं, लेकिन उन को इस बात का एहसास नहीं है कि किस तरह

मे प्राइवेट सेक्टर का आदमी दिन रात काम कर के अपने उद्योग को अपनी जिम्मेदारी समझ कर मुनाफे में बदलता है। लेकिन जब प्राइवेट सेक्टर के बजाय पब्लिक सेक्टर में काम शुरू किया जाये तो हमारे लोगों में यह भावना अभी तक नही आयी कि यह पब्लिक सेक्टर नहीं है बल्कि एक पुनीत अवसर है, यह एक बड़ी भारी राष्ट्रीय जिम्मेदारी है। हमारे सार्वजनिक उद्योगों में काम करने वाले मेनेजिंग डायरेक्टर, बोर्ड आफ डायरेक्टर, जनरल मैनेजर और इंजीनियर इस बात को समझें कि हम प्राइवेट सेक्टर में नहीं अपितु पब्लिक सेक्टर में काम कर रहे हैं और यह हमारा सौभाग्य है, और हमें दिन रात एक कर के इस पब्लिक सेक्टर को अपना तन मन धन लगा कर मुनाफे में बदलना चाहिये। ऐसा वह नहीं कर पा रहे हैं। श्री कोठारी ने जो बिल रखा है मैं उस का इस भावना की वजह से समर्थन करता हूं कि कहीं न कहीं लेकुना है, कमजोरी है। और वह कमजोरी मेरी राय में यह है कि वहां आज जो अधिकारी पहुंचते हैं वे अपने भाई भतीजों को नियुक्त करते रहते हैं। ऐसे कई उद्योगों के मैं उदाहरण दे सकता हूँ। खास तौर पर मैं उदयपुर के हिन्दुस्तान जिन्क लिमिटेड कारखाने का जिक्र करना चाहता हूँ जिस में फौरेन कोलेबोरेशन की बातचीत करने के बाद यह तय किया गया कि वहां केवल 30, 35 अधिकारी रहेंगे। लेकिन आज वहां 100 से अधिक अधिकारी हैं। तो यह जो उन को अधिकार दिया, आटोनामी दी, उस के कारण यदि एक भी आदमी के साथ अन्याय होता है तो हमारा केन्द्रीय मन्त्रालय उस पर कुछ नहीं कर सकता।

अत: जब तक सार्वजनिक उद्योग क्षेत्र की नीति में हमारा विश्वास नहीं है तब तक हम इस क्षेत्र की प्रगति नहीं कर सकते। ऐग्रीमेंट की एक बात आज माननीय कोठारी ने कही है। निश्चित बात है कि कई बार ऐसा होता है कि 250 रु० की जो चर्चा होती है तो लाख रु० का नुकसान हो जाता है। छोटी-छोटी बातों में ढिले होती है, उस ढिले का मैं घोर विरोधी हूँ और चाहता हूँ कि स्थानीय अधिकारी को यह आजादी होनी चाहिये जिस से डे टु डे काम में कोई दिक्कत न आये। लेकिन जो बुनियादी नीतियां हैं, प्लान्ट के बड़े-बड़े जो सेटिलमेन्ट हैं, चाहे फौरन कोलेबोरेशन के साथ हो, चाहे ला मिनिस्ट्री से ऐप्रूव होते हों, लेकिन उन का चेकिन्ग, नियंत्रण निश्चित रूप से होना चाहिये। जो आर्थिक दृष्टि से इतनी पावर दे रहे हैं उस की चैकिंग होनी चाहिये जिस के कारण करोड़ों रु० का जो घाटा हमारे सार्वजनिक उद्योगों में हो रहा है वह न हो पावे।

आज हमारे पब्लिक सेक्टर के अन्दर स्टाफ की अगर जांच की जाये, आज अगर आप इनवेस्टीगेशन कराये तो जो स्टाफ वहां दिखाया गया है उस में गडबडियां मिलेंगी। हमारे यहां इतना अधिक स्टाफ है कि जिस की वजह से कास्ट आफ प्रोडक्शन बढ़ता जा रहा है। इसलिये मेरा कहना है कि जिन अधिकारियों की हमारे मित्र और माननीय सोमानी जी वकालत कर रहे हैं मैं उन से यह पूछना चाहता हूँ कि क्या वे सार्वजनिक उद्योग की नीति में विश्वास करते हैं? क्या देश में जो जिम्मेदारी उन के ऊपर सौंपी गई है, 50 या 250 करोड़ रु० का प्रोजेक्ट उन के हाथों में सौंपा गया है, क्या वह समझते हैं कि यह राष्ट्रीय सम्पत्ति है जिस की एक-एक पाई बड़ी कीमती और उपयोगी है?

लेकिन हो यह रहा है कि लाखों और करोड़ों रुपया बर्बाद हो रहा है। यह छोटे-छोटे एग्रीमेंट्स का सवाल नहीं है, जितने भी एग्रीमेंट्स हैं, मैं यह महसूस करता हूँ कि एक सेन्ट्रल चेकिंग होनी चाहिए और सेन्ट्रल चेकिंग के बाद उन को फिर केरी आउट करने की आजादी उन यूनिट्स को, उन आटोनोमस बोडीज को होनी चाहिए। लेकिन उन को नियंत्रित न किया जाए, उन की चेकिंग न की जाए और केवल उन के भरोसे छोड़ दिया जाए, तो जो

[श्री ओंकार लाल बोहरा]

स्थिति आज सार्वजनिक उद्योगों की हो रही है, उससे भी अधिक भयंकर स्थिति होने वाली है। आज हमें आर्थिक प्रोग्रामों को लागू करना है और समाजवाद की दिशा में आगे बढ़ना है और सार्वजनिक उद्योगों को अधिक से अधिक लाभ में परिवर्तित करना है और उन के घाटे को घटाना है, तो हम ऐसा केवल भावना में या अधिकारियों के भरोसे नहीं कर सकते। हमारी अधिकारियों के प्रति आस्था कम नहीं है लेकिन हमारे देश का जो आज कल का स्टैन्डर्ड है और जो एवरेज करेक्टर हमारे देश का है, उससे अधिकारी बचे हुए नहीं है। इसलिए केवल अधिकारियों को आजादी दे कर हम निश्चिन्त हो जाएं, इससे हमारे सार्वजनिक उद्योग कभी पनपने वाले नहीं है। इसलिए श्रीमन्, मैं आप के द्वारा यह कहना चाहता हूं कि जितने भी एग्रीमेंट्स होते हैं उन के बारे में कोठारी साहब ने जो बिल प्रस्तुत किया है, उस की भावना का मैं आदर करना चाहता हूं। मैं चाहता हूं कि एग्रीमेंट्स चाहे फारेन कोलाब्रेशन के साथ हों या किसी मंत्रालय के भी हों, लेकिन सेंट्रल गवर्नमेंट के अन्दर अच्छी तरह से उस की स्क्रूटनी होनी चाहिए, अच्छी तरह से उस की जांच होनी चाहिए और अच्छी तरह से बुनियादी ढंग से उस को देखना चाहिए। आखिर सेन्ट्रल गवर्नमेंट कौन होती है। सेन्ट्रल गवर्नमेंट में वही लोग बैठे हैं जो कि देश की नीतियों का संचालय करते हैं, सेन्ट्रल गवर्नमेंट में वही आदमी बैठे हैं, वही सेक्रेटरीज हैं, वही अधिकारी हैं जो देश की नीतियों की रक्षा करते हैं, तो फिर इस में कोई घबराहट नहीं होनी चाहिए। आप ओटोनामस बाडीज बनाइए या डायरकी सिस्टम बनाए, ओटोनोमस बाडीज और सेन्ट्रल गवर्नमेंट को एक दूसरे के साथ पूरक के रूप में काम करना है। इस में कोई विरोधाभास नहीं है। मैं इतने समय से देख रहा हूं कि आज हमारा पब्लिक सेक्टर चर्चा का विषय बना हुआ है। इसलिए मैं चाहता हूं कि श्रीमन् पब्लिक सेक्टर के अन्दर जो बुनियादी बातें हैं, उन की जांच के लिए सेंट्रल गवर्नमेंट के अधिकार में या उन के कन्ट्रोल में एक ऐसा डिपार्टमेंट बनाया जाए, जो बाद में उन के कामों की चेकिंग करे। उन की खरीद को, उन के काट्रेक्ट को चाहे वह फौरन कोलाब्रेशन से हुए हों या लोकल पार्टीज से हुए हों, उन की पूरी छानबीन करें और उन के ऊपर भी वही कानून लागू किया जाए जो दूसरी जगह होता है इस के साथ ही साथ जितने भी वे एग्रीमेंट करें चाहे वे 5 करोड़ रुपये के हों, 15 करोड़ रुपये के हों, 10 करोड़ रुपये के हों या 5 करोड़ रुपये के हों, वे सब सेन्ट्रल गवर्नमेंट में जाएं और चाहे मशीनरी खरीदनी है या फौरेन कोलाब्रेशन करना है, तो इस का अधिकार केवल ओटोनोमस बोड्स को नहीं रहना चाहिए। मैं आटोनोमस बोड्स का पक्षपाती हूं केवल इस सेंस में कि वह वर्किंग अच्छी करे, उस की इन्कम अच्छी हो और अच्छे तरीके से वह चले। उस में जो डाइरेक्टर्स हों, उस में जो अधिकारी हों, वे तन मन धन से राष्ट्रीय भावना से प्रेरित हो कर कार्य करें। जहां तक तो मैं ओटोनोमस बोड्स का समर्थक हूं। लेकिन मैं इस बात के लिए राजी नहीं हूं कि सब कुछ उन पर छोड़ दिया जाए और फिर इस बात के लिए दर्द पैदा करें और इस बात के लिए परेशान हों कि आप का लाखों, करोड़ों रुपया बर्बाद हो रहा है।

इन शब्दों के साथ, मैं आप का बहुत शुक्रगुजार हूं कि आप ने मुझे मौका दिया, मैं इस बिल की भावना का आदर करता हूं। मैं यह चाहता हूं कि पब्लिक सेक्टर जो कि चर्चा का विषय बना हुआ है, वह अधिक से अधिक मुनाफा दे और करोड़ों और लाखों रुपया जो राष्ट्र की जनता का, गरीब लोगों का, बर्बाद हो रहा है, वह न हो। मैं चाहता हूं कि पब्लिक सेक्टर की उपादेयता सिद्ध हो, पब्लिक सेक्टर के बारे में जो हमारी कल्पना है वह निर्मूल सिद्ध न हो और पंडित नेहरू ने और

हमारी सरकार ने पब्लिक सेक्टर की जो कल्पना की है, वह एक सही कल्पना थी और उस को अच्छी से अच्छी तरह से सिद्ध करने के लिए पब्लिक सेक्टर में जो लेकूनाज हैं, जो गडबडियां हैं उन के बारे में हम मौन नहीं रह सकते हैं।

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Mr. Chairman, Sir, I stand to oppose the Bill moved by Shri S. S. Kothari firstly, because I think to start on a premise of mistrust is not going to give you the best results. It is true that all the public sector manufacturing units are not always giving us the returns we had expected of them, but there are many reasons for it. One of the main reasons is that we do not have enough trained personnel or officers to run them.The same system more or less has prevailed in the private sector industrial units. If I may say so, even our steel factories in the private sector got large subsidies from Government for a long period of years and most of the private sector units have prospered by a considerable amount of protection which they received from Government. Therefore, to start with the premise that everybody requires to be checked and counter-checked by people sitting in Delhi . ... (*Interruptions*).

SHRI S. S. KOTHARI : Only agreement.

SHRI ONKARLAL BOHRA : We have not said that.

SHRIMATI SHARDA MUKERJEE : I do not think the results will be any better.

Secondly, even in countries where you have controlled or closed societies, it is now an accepted fact that greater autonomy has to be given to industrial units. Our endeavour should be to see that the public sector units function efficiently by virtue of the trust and responsibility which we place in the people who run those industries.

I know that in many industries there has been interference from outside. There has been political interference ; there has been interference because certain interests have been jeopardised. For instance, we have had in some units for more labour force than the units would justify. These are things which are there and which cause losses in the public sector units. It is such a complex matter that I do not think that the passage of a Bill like this or providing for a sort of a censor board or a checking board sitting in Delhi is going to improve matters.

Next, I think, if you had a commercial system of audit, that ought to do. If it does in the private sector units, I do not see why that cannot function just as efficiently in public sector units.

SHRI S. S. KOTHARI : That is *post mortem*.

SHRIMATI SHARDA MUKERJEE : It is not purely because of the contract or agreement that losses are suffered. Nor would I say that the agreements are made entirely by people who run the public sector units. In those agreements various other considerations come in.

Taking into account all these things I do not think that this Bill is really necessary at this point of time. I am sure that the public sector will do better if greater autonomy, better people and a greater sense of responsibility is generated among the people who run them.

SHRI JAIPAL SINGH (Khunti) : Mr. Chairman, I am not an auditor, neither chartered nor unchartered. I oppose this Bill and I would like Shri Kothari to listen very carefully as to why I do.

I come from the industrial belt of India. The biggest public sector units are in my home area ; in fact, in my constituency. I know that they have made a mess of things.

SHRI RANDHIR SINGH (Rohtak) : Who ?

SHRI JAIPAL SINGH : The public sector and also Chaudhuri Randhir Singh. He is making a mess in this House every day. He thinks, by howling and shouting his arguments go across. It is high time he had better manners.

SHRI RANDHIR SINGH : You are my guru. I do not dispute.

SHRI JAIPAL SINGH : There is one thing which I did not like from my hon. friend, Shri Bohra, namely, his running down the officers saying that they are not public spirited, that they are not socialist minded that he is but not they. It is about time we realised that they are our fellow countrymen and compatriots and are doing their best. We put them in places for which they are really not competent. Go to Rourkela. for example. How many times have we not changed the number one man there ?

Coming to my place Ranchi, the Heavy Engineering Corporation, Ranchi, every time a new Minister comes, he wants his own men. My dear friend, Mr. K.D. Malaviya came. What happend ? He said, he was working honorary. But it cost the H.E.C., you and me Rs. 30,000 a month. He flooded the place with his chaprasis, his *mali* and everybody there. I am sorry I have to mention this. He is a very dear friend of mine.

Not only that. What happend in the Damodar Valley Corporation ? I fully agree that you run the risk of big mistakes being made when you entrust some contract, may be with a foreign concern or an Indian concern. I remember my own dearest friend was there. He had a row with the Secretary. There was the Kuljian Corporation. It was asked to do purchases and the one mistake he made was that the Kuljian Corporation would get an amount of percentage for every purchase they made in America. So, that bought the most expensive things because the more the price, the more Commission they got.

Sir, I have been in so many of these Public Undertakings Committees and these Corporations that have come into existence. Everytime matters come here, we are told these concerns are going to be run on commercial principles. But it is the commercial principles by that Minister. Let us be frank about it. I am not running him down or anything like that. I have been seeing it everyday in my own home area. Every time there is a new Minister, the politics come in. What happened in the H.E.C. ? You had No. 1. Then No. 2 happened to the son-in-law of the Vice-President of India. He wanted to be No. 1 because he thought his father-in-law was the Vice-President and why the other fellow should be No. 1. He was got rid of but then he was brought back to the Planning Commission. I will not mention any names.

Then, we got one General as the Director of Personnel. Now, because he was a General, he was interested in recruiting only ex-soldiers.

Sir, I had to do all the land ecquisition there, and I did it, and the assurance was given by Pandit Nehru that the local people will get the first priority in the jobs upto Rs. 500 per mensum. Well, the Dhebar Committee Report is there. You just look at it. The other reports are there. You just look at them. You see how far this assurance has been honoured. These wretched north Biharis have been flooding Ranchi. Here, they talk of nationalism, patriotism and everything. I feel very bitter about it. I do not say that only Adivasis should get the jobs. Let everybody else get it. But when you drive me out and take away my land and you take years to compensate me, even than you do not give me a job.

Let us have faith in ourselves and in our men. As my honourable friend Shrimati Sharda Mukerjee has said, please don't think that any Central authority is wiser than your fellows there. Please do not make that mistake because all that you are doing is, if you have been in the civil services as I have been, that you are simply absolving the other fellow saying, "The Centre has approved of this. I do not know what has happened." I say, let us have a little bit of commonsense in these things. Let us trust the man. If he makes a mistake, you appoint the correct man. I do not mind whether he is from the civil services or from the private sector as in the case of Mr. P. R. Gupta from the Usha Engineering in Ranchi. I can mention so many other names. I know Mr. Somani's father too well. This youngster has come only day before yesterday.

The point is this : any central authority that Mr. Kothari has in mind would be no wiser than the man on the spot. Let us be clear on that point because I do know. In the Central Secretariat who are the boys who are doing these things ? Do you know them ? Do you know who they are ? They are the same people who are brought from elsewhere. In fact, they know less. They are not on the spot. They just sit

behind huge files and keep things waiting. I have known cases where people have been kept waiting for six months. They have come from Russia. They have come from America. Because some Secretary wants some little bit of his own stuff. I won't mention his name because he has been now sacked from the service "No, you wait." These are the things that are happening. I plead, Sir—there is my friend. Mr. Kothari. I am calling him 'my friend' because I think he will oblige me...

SHRI S. S. KOTHARI : Oh, Yes.

SHRI JAIPAL SINGH : ... and oblige this House by withdrawing this Bill because

SOME HON. MEMBERS : No, No.

SHRI JAIPAL SINGH : If you don't, you will be the fool. I withdraw that word and I also ask you to wipe out that horrible statement this gentleman made hear saying "Throw it into the waste paper basket." There is nothing parliamentary about it. This is not the type of language that an hon Member of Parliament should use. He said 'Throw it into the wasts paper basket'. Yet, he calls himself an hon Member of Parliament.

I seek your protection, Sir. I think it is time the Chair protected against such filthy language. This is an honourable House and we expect honourable language in this House.

SHEI S. S. KOTHARI : Mr. Sanghi is my friend.

SHRI JAIPAL SINGH : That is why he used that language. I plead with Mr. Kothari again and with my friends who are there. Let us not talk too much about socialism. Socialism has been achieved in so many different ways. There is socialism even in a capitalist country like the United States of America. There is socialism in Great Britain. There is socialism in Switzerland. There is one kind of socialism in Russia and it is totally different in China. Here we go by language. Socialism is something that has to be from within. We talk of equality, fraternity...

SOME HON. MEMBERS : and liberty.

SHRI JAIPAL SINGH : ... and what other 'ities'. But are we prepared to go and eat with Harijans ?

SOME HON. MEMBERS : Yes.

SHRI JAIPAL SINGH : There may be one or two. Sir, I do not want to say anything more. I am most grateful to you for having been indulgent, but I do feel very strongly that this cheap talk that we, Members of Parliament, indulge in here, running down officers as if they are not patriots, as if they are not honest and as if they are not competent, would do no good. Why not run down the Ministers who are responsible.

SHRI S. S. KOTHARI : Sir, I would like to make a clarification. I did not run down the officers. I did not say that they are not patriots. There may be some black sheep. There may be some black sheep in any class.

SHRI JAIPAL SINGH : There are plenty of black sheep in this House itself. I would make one request not only to the Central Government but also to the provincial Governments. In the Board of Directors everywhere you will find the Directors are politically appointed. That is the tragedy. What Mr. Somani should have mentioned was that the Directors should be men who know their job.

SOME HON. MEMBERS : Sure.

SHRI JAIPAL SINGH : Not because Mr. Jaipal Singh is a Member of Parliament, so put him there. The Commissioner of Chota Nagpur who is a Director in the HEC, what does he know ? Today there is one Harijan, tomorrow it is somebody else. What is happening today ? Everybody is getting promoted. I would request Mr. Kothari for the tenth time now to come to his senses and withdraw this Bill.

श्री प्रेमचन्द वर्मा (हमीरपुर) : सभापति महोदय, इस सदन के सामने पब्लिक अन्डरटेकिंग्स (कम्पल्सरी ऐक्वायर आफ एक्वीमेंट्स) बिल, 1969 पेश है, जिसको माननीय सदस्य श्री कोठारी ने रखा है। इस पर विभिन्न

[श्री प्रेमचन्द वर्मा]

प्रकार के विचार सामने आये हैं। मैं समझता हूं कि जिस भावना से यह बिल पेश किया गया है उसकी ओर भी हमको ध्यान देना चाहिए लेकिन जजबात के अन्दर बहना या सिर्फ थ्योरी की बात करना हमारे लिए मुनासिब नहीं है। सवाल इस बात का है कि इस बिल में क्या है।

इस बिल में श्री कोठारी ने क्लाज नं० 6 में कहा है कि जो व्यक्ति ऐग्रीमेंट के लिए जिम्मेदार हो उस पर जुर्माना किया जाय या सजा दी जाये। अब सवाल यह रहता है कि जिम्मेदार कौन है। यह बात स्पष्ट नहीं है। मैं समझता हूं कि भारत सरकार में या किसी भी सरकार में, जो इस समय हमारे देश में हैं, किसी जिम्मेदारी को फिक्स करने के लिए कोई कानून नहीं है। बड़े से बड़ा गुनाह कोई कर ले, लेकिन उसकी जिम्मेदारी फिक्स करने के लिए किसी के पास, किसी सरकार के पास, किसी मंत्री के पास या किसी अफसर के पास कोई अधिकार नहीं है। इसलिए या तो कांस्टिट्यूशन में कोई चेंज लाया जाय तभी कोई जिम्मेदारी फिक्स हो सकती है, कई छोटे से छोटे मामले आज तक लटक रहे हैं। मैं आज इस खामी की ओर ध्यान दिलाना चाहता हूं।

दूसरी बात यह है कि पब्लिक सेक्टर के बारे में आमतौर पर धारणा यह है कि वह घाटे में चलते हैं, नुक्सान में चलते हैं और जनता का पैसा उस पर जाया होता है। कहने वाले जिस दृष्टि से कहते हैं उसमें सच्चाई भी है। लेकिन जब हमारे सामने यह प्रश्न आता है कि हम को उसको देखना कैसे है तब मैं कहना चाहता हूं कि हमें भलाई और बुराई को एक तराजू पर तोलने की जरूरत है। अगर भलाई 21 होती है और बुराई 19 होती है तो हमको भलाई की ओर जाना होता है। यही जम्हूरियत का कायदा है कि 51 आदमी 49 पर हुकूमत करते हैं। हमारा प्रजातन्त्र सीधे-सीधे इसी प्रोसीजर पर कायम है। अगर हम सब बुराइयों और भलाइयों को देखें तो पब्लिक सेक्टर की सफलता देश की जनता की सफलता कहा जा सकता है और कई बार गरीब जनता के द्वारा उसका क्रिटिसिज्म भी होता है।

मैं मंत्री महोदय से कहना चाहता हूं कि जब आज एक बहाना मिला है तब भारत सरकार को पब्लिक सेक्टर के बारे में जनता को विश्वास में लेना चाहिये और पब्लिक सेक्टर की सफलता के बारे में जनता को बतलाना चाहिए कि उसमें कहां तक सफलता मिली है। साथ ही उसकी जो खामियां हैं, जो असफलतायें हैं उनको छिपाना भी नहीं चाहिए। अगर हम बुराई को छिपाना चाहें तो वह छिपाने से छिप नहीं सकती है। इस बिल के आने पर मैं, समझता हूं, सरकार को इन बातों पर भी विचार करना होगा।

इसके साथ-साथ मैं मंत्री महोदय को नोटिस में यह बात लाना चाहता हूं कि जब हम चाहते हैं कि पब्लिक सेक्टर सफल हो तब बुराइयों को छिपाने से कोई कामयाबी नहीं होगी। वक्ती तौर पर शायद हम कह सकें कि हम कामयाब हैं, थोड़ी देर के लिए शायद हम कह सकें कि इसमें खामियां नहीं हैं, लेकिन अगर हम बुराइयों को दूर नहीं करते हैं तो आने वाली नस्लें हमें कभी इसके लिए माफ नहीं करेंगी। जो बुराइयां हैं उनको दूर करने की हमें ईमानदारी से कोशिश करनी चाहिए।

सभापति महोदय, मैं जो उदाहरण देने जा रहा हूं उनको मैं चाहता हूं कि मंत्री महोदय नोट कर लें या फिर प्रोसीडिंग्ज में से देख लें और इनके बारे में जो विभिन्न रिपोर्ट हैं उनको भी वह देख लें। इनके बारे में आप इनक्वायरी करें और देखें कि कहां गलतियां हुई हैं और इसकी भी व्यवस्था करें कि आगे से इस तरह की गलतियां न हों। अगर एक भी गलती एक बार हो गई है, अगर एक भी खामी एक

बार रह गई है तो उसको हमें आगे के वास्ते दूर करने की कोशिश करनी चाहिये। अगर हम ऐसा नहीं करते हैं तो हम जनता के साथ इंसाफ नहीं करेंगे, अपने साथ भी इंसाफ नहीं करेंगे। मैं उदाहरण देता हूँ और चाहता हूं कि आप इनके बारे में पता लगायें। एस० टी० सी० का एग्रीमेंट हुआ था मैसर्ज ओवल इंडस्ट्री के साथ। इसका जिक्र पी० यू० सी० की रिपोर्ट नम्बर पांच में और पैरा नम्बर 50 जो कि चौथी लोक सभा की है, उसमे है। मैंने ये सब चीजें बहुत मेहनत करके इकट्ठी की हैं और मैं चाहता हूँ कि इनको यहां रखने के लिए मुझे थोड़ा सा समय दिया जाये। इसमें एक बहुत बड़ा स्कैंडल हुआ है।

पैरा नम्बर 26 पांचवीं रिपोर्ट का जो कि चौथी लोक सभा की है, वह भी पी० यू० सी० की रिपोर्ट में है और ओवल इंडस्ट्रीज के बारे में है। उसके अन्दर भी घोटाला लिखा हुआ है।

चौथी लोक सभा की 6वीं रिपोर्ट के पैरा 77, 78 और 79 राउरकेला स्टील प्लांट जो कि एच० एस० एल० का है, उसके बारे में है। इसमें भी एक एग्रीमेंट वी पटनायक माइंज लिमिटेड के साथ हुआ था जिसमें घपला हुआ है। वह इसमें दिया गया है।

चौथी लोक सभा की 6वीं रिपोर्ट के पैरा 122 में जो कि राउरकेला स्टील प्लांट के बारे में है और मेसर्ज वी० पटनायक इसमें इनवाल्व्ड है उसमें भी घपला हुआ है।

चौथी लोक सभा की 44वीं रिपोर्ट के पैरा 4.32 में फर्टिलाइजर्स एंड कैमिकल्ज त्रावणकोर लिमिटेड और मन्म शूगर मिल्ज कोआपरेटिव सोसाइटी के बीच जो मेन देन हुआ है, उसमें सोसाइटी से बहुत सी रकम वसूल नहीं की गई। इस पैरा में उसका जिक्र किया गया है।

चौथी लोक सभा की 46वीं रिपोर्ट के पैरा 4.15 में जिस में इंडियन ड्रग्ज एंड फार्मेस्यूटिकल्ज का जिक्र है और जिसका एग्रीमेंट टैक्नो-एक्सपर्ट, मास्को के साथ हुआ था, उसको भी मैं आपके सामने रखना चाहता हूँ। आई० डी० पी० एल० जो ऋषिकेश में है वहां पर आज पच्चीस करोड़ रुपया मिट्टी हो गया है और वह भी एक एग्रीमेंट के कारण। सारी की सारी मशीन जो लोहे की है उसको रूस ने दिया है। वह न तो बदली जाती है और न ही वह काम में आती है। क्या यह पब्लिक मनी के साथ इंसाफ है? मैं चाहता हूँ कि इसको आप देखें और उसके लिए जो जिम्मेदार हैं, उनको दंड दें।

चौथी लोक सभा की 43वीं रिपोर्ट के पैरा 5.12 में फर्टिलाइजर कारपोरेशन आफ इंडिया और बीकानेर जिप्सम लिमिटेड के बीच एक करार हुआ था। जब पार्टी ने एग्रीमेंट का पालन नहीं किया तो उस पर कोई पैनल्टी नहीं लगाई जा सकी क्योंकि एग्रीमेंट डिफैक्टिव था।

चौथी लोक सभा की 20वीं रिपोर्ट के पैरा 2.21 में ट्राम्बे यूनिट आफ दी फर्टिलाइजर कारपोरेशन का मैसर्ज कैमिको के साथ हुए एग्रीमेंट का जिक्र है जिसमें 9 करोड़ का नुक्सान हुआ है।

चौथी लोक सभा की 25वीं रिपोर्ट के पैरा 3.20 में प्रागा टूल्ज और मसर्ज जोंज एंड शिपमैन के बीच हुए एग्रीमेंट का जिक्र है। इसको भी आप देखें।

चौथी लोक सभा की दसवीं रिपोर्ट के पैरा 19 में एन० सी० डी० सी० और इलैक्ट्रिसिटी बोर्डज के बीच करार हुआ था जो कि डिफैक्टिव था।

चौथी लोक सभा की 11वीं रिपोर्ट के पैरा 25 में एन० एम० डी० सी० और जापान कंसल्टिंग इंस्टीट्यूट के बीच हुए समझौते का जिक्र है। ग्यारहवीं रिपोर्ट में 125 पैरा में एन० एम० डी० सी० और मितसीबिशी शोजी कैशा के बीच हुए समझौते का जिक्र है।

[श्री प्रेमचन्द वर्मा]

ग्यारहवीं रिपोर्ट के पैरा 238 में एन० एम० डी० सी० और जैपनीज स्टील मिशन के बीच हुए समझौते का जिक्र है। मंत्री महोदय इसको पढ़ेंगे तो उनको पता चलेगा कि क्या गड़बड़ी हुई है। एच० ई० सी० ने एग्रीमेंट्स किये हैं और घाटे हमें सहने पड़े हैं। हमें प्राफिट नहीं उसने दिया है। इसके बारे में भी तीन रिपोर्टें हैं।

अशोका होटल के बारे में आप जानते हैं कि श्री मधु लिमये ने वहां सारा मामला उठाया था और वह मामला भी एग्रीमेंट में खामी की वजह से हटाना पड़ा था। उसमें लाखों रुपयों का नुकसान हुआ था। अशोका होटल के बारे में इस तरह के तीन चार केसिस हैं।

ये जो खामियां रह जाती हैं, इनकी वजह से लोगों को पब्लिक सेक्टर को क्रिटिसाइज करने का मौका मिलता है। ऐसा मौका हमें लोगों को नहीं देना चाहिये। अगर हमें उनको क्रिटिसाइज करने का मौका नहीं देना है तो हमारा फर्ज है कि हम जो खामियां हैं, जो कमजोरियां हैं, उनको दूर करें और उनको दूर करके ही पब्लिक सेक्टर को हम कामयाब बना सकते हैं।

माननीय सदस्य, श्री कोठारी, से मेरा निवेदन है कि पब्लिक अन्डरटेकिंग्ज द्वारा किये गये एग्रीमेंट्स की कानून के द्वारा सेंट्रल गवर्नमेंट से जांच और अनुमोदन करने की व्यवस्था से कोई लाभ नहीं होगा। आज सेंट्रल गवर्नमेंट के पास इतना काम है कि उसके दफ्तरों में छः महीने या साल तक किसी फ़ाइल का पता नहीं चलता है। जरूरत इस बात की है कि कारपोरेशन्ज के पास अच्छे कानूनदां अफसर रखे जायें और वहां पर ही एग्रीमेंट्स को इस ढंग से ड्राफ्ट किया जाये कि उन में गलतियों की गुंजायश न रहे। इस प्रकार के एग्रीमेंट्स के लिये जिम्मेदारी जरूर फिक्स की जानी चाहिए। यह देखना सरकार का काम है कि वह जिम्मेदारी किस तरह फिक्स की जाये। जितने भी एग्रीमेंट्स मैंने देखे हैं, उनमें किसी पर कोई जिम्मेदारी फिक्स नहीं की गई है।

आज स्थिति यह है कि बूढ़े रिटायर्ड लोगों को इन पब्लिक अन्डरटेकिंग्ज में लीगल एडवाइजर नियुक्त कर दिया जाता है। यह नहीं होना चाहिये। भरती की जो कन्डीशन्ज दूसरे सरकारी दफ्तरों में हैं, वही पब्लिक अन्डरटेकिंग्ज में भी होनी चाहिएं, ताकि नौजवान लोग अपने भविष्य को पब्लिक अन्डरटेकिंग कम्पनियों के साथ वाबस्ता करें और समझें कि अगर कोई कम्पनी कामयाब होती है, तो उन्हें उसका क्रेडिट मिलेगा और उनका अपना भविष्य भी उज्ज्वल होगा। रिटायर्ड आदमी यह समझता है कि कम्पनी के बनने या बिगड़ने से न तो उसको कुछ मिलेगा और न ही उसका कुछ बिगड़ेगा। मंत्री महोदय को इस तरफ ध्यान देना चाहिए।

मैं श्री कोठारी की इस भावना की कद्र करता हूं कि पब्लिक अन्डरटेकिंग्ज में इन घालों को रोकना चाहिये, लेकिन चूंकि इस काम को सेंट्रल गवर्नमेंट के हवाले करने से कोई लाभ नहीं होगा, इसलिए अगर वह अपने बिल को वापस ले लें तो अच्छा हो।

*SHRI RAJARAM (Salem) : Mr. Chairman, I am grateful to you for having given me an opportunity to speak on the Public Undertakings (Compulsory Approval of Agreements) Bill, 1969 which has been introduced by my hon. friend Shri Kothari.

On behalf of Dravida Munnetra Kazhagam I extend my support to this Bill. But, before I give my whole-hearted support to this Bill, I would like to point out the defects which I notice in this Bill.

Shri Kothari pointed out forcefully in his speech how the public sector undertakings are being managed now. He also referred to the fact that we have invested an amount of Rs. 3000 crores in them and annually we lose about Rs. 40 crores. There seems to be no possibility of getting any

*The original speech was delivered in Tamil.

return on this huge investment. With the good intention of removing the lacunae and blemishes in the original agreements of these undertakings which have contributed greatly to this heavy loss, he has brought forward this Bill. I am sure that he wants that such lacunae should not recur in any future agreement. He has been motivated to formulate this Bill with this noble feeling.

All of us are aware of the corrupting influences that prevail in the working of the public sector undertakings. Mr. Chairman, I have to say that in the establishment of a public sector undertaking there is no criterion of mutual consultation with the States in which they are established. If you look at any of these undertakings, you will find that an edict goes from the Central Government and it is established. The people for whose benefits these undertakings are established have no voice. The democratically elected Governments in the States have no share in these set-ups. They are established in the States, whichever State it may be, without giving any opportunity of participation for the local Governments and the local people.

Shri Kothari referred to the necessity of the draft agreement being scrutinised and approved by a central authority. Some hon. Members pointed out that it would lead to inordinate delay. I had the opportunity to visit many of the public undertakings in the country. Knowing the way in which they are working, I am constrained to concede that there is some justification in his argument.

For twenty long years after independence, the monolithic Congress Party was ruling the country. The 1967 General Elections radically changed the situation. In many major States the Opposition Parties have formed Governments. Today, the situation has completely changed. Even inside the Parliament there is a ruling Congress Party and there is a Congress Party in Opposition. The political situation has not only become the talk of the town but has become the laughing stock of the world. Even in this situation, the people and their elected representatives, for whose welfare such institutions are established, have no share. Is this not a thing to be condemned outright ? Recently, the President of our Republic, Shri V. V. Giri, visited Madras and inaugurated the Madras Oil Refinery, a public sector undertaking. For this function, the Ministers of the State Government were not invited. This is a classic example of how a public sector undertaking functions. The officers manning this organisation are from the Central Government. They are determined not to have any liaison with the State Government. They don't want any participation from the side of the State Government. They are only worried about the presence of Central Ministers and their superiors in the Central Governments. As I mentioned before, I had the good fortune of visiting many of these undertakings. We did away with the princely States after independence ; all the princely principalities were integrated with the rest of the country. But we have created new princedoms in these public undertakings and a royal family of the officers manning these institutions. These officers are more than princes ; they lead a luxurious life, more than the erstwhile Maharajas. They have a fleet of luxury sedans ; some have even 20 cars at their disposal. What else you can expect from them except loss to the exchequer ? You take private sector organisations run by my hon. friend, Shri Somani, or my friend sitting before me. Do they suffer losses ?

17.00 hrs.

Why should the public sector undertakings incur losses ? Who is responsible for this ? Has any responsibility been fixed so far ? Has the guilty officer been punished for his lapses ? The poor people of the country do not know anything about these things ? Taxes are collected from these illiterate and poor people. Loans are obtained from foreign Governments. Intricate and costly plants are got from foreign countries. Both the money and the machinery are handed over to these Officers who are supposed to have been trained abroad for such technical jobs. And, they don't think that they are responsible for the losses. Shri Jaipal Singh said that the Officers are not to be blamed, as they are also patriotic Indians like anyone of us here. Is it that a patriotic Indian should indulge in corrupt practices ? Is it that a patriotic Indian should loot the country ? Is it that a patriotic Indian should waste the poor tax-payers money ? If you say that no action should be taken against such a patriotic Indian, then this House will be

[Shri K. Rajaram]

ridiculed by all the sane men not only in this country but also outside. Whoever is guilty should be punished. There is no question of patronage in punishing the guilty men. There is no question of giving protection to a guilty man who might happen to be a friend or relative of a Member of Parliament. If we should do that, we would be the laughing stock of the people all over the country. We are playing with people's money. In fact, we are sitting on a volcano. I don't know when it will erupt.

Whether it is Russia, America or Rumania, we run if there is a chance of getting some plant and machinery, and get them at fabulous prices. When we point out, after comparing the market prices in other countries as to what prompted them to pay such high prices, the reply is : "what can we do ; only these people are offering us aid." This has led to economic chaos in the country, instead of economic progress.

I am strongly of the opinion that such agreements should be scrutinised and approved by a central authority. But, they should be approved without any delay. We see many officers of these undertakings shuttling between Delhi and their places of work. If this kind of scrutiny and approval also takes a long time, then these officers may have to extend their stay in Delhi for ever. I request Shri Kothari to bring in an amendment to this Bill in which he can state that the scrutiny and approval of the draft agreement should be done within a day or two of its presentation. There should be no delay in this.

With these few words, I support this Bill and conclude my speech.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Mr. Chairman, as I was listening to the speeches of some hon. Members of this House on this subject I was reminded of a saying in our parts that the wife of a poor man is alway treated as the sister in law. The public sector finds itself in the unenviable position of being the subject matter of criticism if anything goes wrong in our economy.

It is a well-known fact that even in those countries where the entire economy is based on public sector whose entire production machinery is centralised, men in the seat of power have come to the conclusion after years of experience that efficient working demands more and more of decentralisation and that the public sector undertakings should not be directed from one centre of power. We have developed key industries, industries which require heavy capital, in the public sector so that other industries could come up and the economy could develop at a faster rate.

I entirely agree with Shri Kothari that the agreements entered into by the public sector undertakings should be scrutinised very cerefully. But I would like to know one thing from Shri Kothari. The undertakings in the public sector must have so far entered into hundreds of agreements. How many of them have come before the Committee on Public Undertakings or the Public Accounts Committee on the ground of their being defective ? It may be ten or at the most twenty. But what is the position in the private sector. The number of such defective agreements may be in thousands. But could they ever be scrutinised by this House or by anybody ?

SHRI LOBO PRABHU (Udipi) : But we make profits. We do not lose.

SHRI CHINTAMANI PANIGRAHI : In the public sector also some of the undertakings do very well. Take the case of Oil India, which we examined in the Estimates Committee. Shri Lobo Prabhu was also there in the Committee. He knows how much went to the government and how much to the private sector in the case of Oil India. In the case of Trombay Fertilizers we have found that there are some defects in some agreements. But it is not due to the fault of the system. Under the normal procedure they have to consult the Law Ministry. If they have not done it in some cases, the government have the power to punish the guilty officials.

SHRI S. S. KOTHARI : Why have you not punished them ?

SHRI CHINTAMANI PANIGRAHI : The public sector plants cannot enter into an agreement with a foreign country without consulting the Finance Ministry and the Law Ministry. They are bound to do it. If it has not been done in any particular case,

if there is any serious lapse, we should take action against the concerned officials.

Shri Somani does not believe in the public sector. Yet he has pointed out that the public sector undertakings should be given more and more autonomy. They should not be directed from one centre because that centre never understands the production programme or difficulties of the unit. That would have worked well at a time when the investment in the public sector was only Rs. 20 crores. Then the Centre could have exercised that power. But today the investment in the public sector is Rs. 4,000 crores and the units are scattered all over the country. So, it is high time that the units are given more and more of autonomy.

I quite agree that there are shortcomings or loopholes in some agreements because of which there is loss to the country. My disagreement is only with the remedy suggested. If there are lapses on the part of officials, government should be more careful in future and they should punish the erring or guilty officials. If they do that then the undertakings will do well. I have good faith in the public sector undertakings.

SHRI HIMATSINGKA (Godda) : Mr. Chairman, I support the principle involved in the Bill but I feel that Shri Kothari has laid stress at a wrong place. There is a large number of industries which can be done only in the public sector. Because of the large amount of money the private sector perhaps cannot set up those industries at all. Therefore public undertakings are necessary but care should be taken when a public undertaking is thought of, planned and started that very big initial mistakes are not made. Because of that very heavy amount of money that has been sunk in public undertakings it should be our look-out that they are in a position to give a proper return. About Rs. 3,500 crores are involved in this and, unfortunately, very big industries like HSL and HEC are still running at a very big loss. Therefore we should examine whether there has been any big lacunae when these industries were started.

I can quote one instance and a very big instance at that. When the copper project was started the scheme placed before the Government for approval provided for only Rs. 20 crores. Now over Rs. 80 crores have been sunk in it and not one single ounce of copper has been extracted from the mines. As some hon. Members mentioned, a lot of machinery has been purchased from Russia and other countries which is junk.

Therefore care has to be taken when the project is thought of. It should be examined very properly by experts so that a very big amount of money may not be sunk as has happened in a number of industries started by Government and the money put in has been wasted. The examination needs to be done at the initial stage, when an undertaking is going to be started. Of course, care has got to be taken even after an undertaking has been started.

If you say that every agreement above a certain sum of money entered into by an undertaking should be scrutinised by someone else, it will be difficult for the undertakings to function properly. The need is to have proper persons placed in charge of the undertakings that are started by Government so that there cannot be much occasion for their decisions to be examined at any other level.

Therefore what I feel is that care has to be taken when a big industry or undertaking is intended to be started by Government. Unfortunately, proper care is not being taken with the result that some of these cases have been responsible for involving the country in very big loss. Therefore care should be taken at the initial stage so that a wrong decision may not be taken.

Another thing that has got to be taken care of is the delay that takes place in bringing an undertaking into stream. They take such a long period of time that a lot of money is wasted in overheads, interest charges and other things and the undertaking becomes very expensive and top heavy as a result of which it goes on incurring losses and a proper return does not come.

Therefore the idea behind the Bill is that proper care should be taken by Government so that public industries may function properly and the loss that is being incurred in some of the undertakings may be avoided and they may run properly. If public undertakings run properly and give a good return, that will be so much help to the country and a number of taxes which are now being imposed or the deficit financing that has got to be resorted to may also be avoided. Therefore care should be taken when an

[Shri Himatsingka]

industry is started and also after it has started by putting proper persons in proper places so that mistakes may not be made in running those industries. I hope Government will examine this Bill from that point of view.

श्री रणधीर सिंह (रोहतक) : चेयरमैन महोदय, कोठारी साहब ने जो बिल पेश किया है और इसमें जिस चीज की मांग की है, उसमें मुझे काफी सच्चाई नजर आती है। इसमें कोई शक नहीं है कि इससे कुछ ग्रोटोमी में फर्क जरूर पड़ता है। पब्लिक अन्डरटेकिंग्स जो हैं, वे कारपोरेशन की तरह की बोडीज हैं और वे कुछ आजाद भी हैं और उनकी आजादाना हैसियत है। लेकिन अगर आजादाना हैसियत में बेलगाम का घोड़ा बन जाए और उस अन्डरटेकिंग में दुनिया भर की क्रपशन आ जाये या दुनिया भर की उसमें खामियां आ जायें, तो फिर हकूमत का उसमें थोड़ा बहुत कन्ट्रोल होना या थोड़ा बहुत सुपरवीजन होना, यह कोई खराबी की बात नहीं है। अगर ऐसा न किया जाये तो यह भी एक तरह से इंडिपेंडेंट नेशन्स ही बन जाती हैं, इन्डिपेंडेंट किंगडम्स सी बन जाती हैं। चाहे वह अन्डरटेकिंग रेलवे की हो, चाहे एल० आई० सी० की हो, चाहे हिन्दुस्तान स्टील की हो, चाहे ट्रान्सपोर्ट की हो, कोई भी हो, ये एक तरह की किंगडम्स सी ही हैं और अगर बाहर के देशों के साथ आजादाना उनके एग्रीमेंट्स हो जायें, तो फिर सोवरन किंगडम्स बन जाती हैं और फिर चाहे वह फाइनेन्स मिनिस्ट्री हो, या ला मिनिस्ट्री हो या रिजर्व बैंक हो, वे यूं ही रह जाते हैं। तो मैं यह महसूस करता हूं कि उनकी आजादाना हैसियत हो, लेकिन देश के हित में, जहां जहां उनमें गड़बड़ियां हों, जहां जहां लूपहोल्स हों और क्रपशन के लिए जहां जहां लूपहोल्स हों, उनको प्लग किया जाये और उन पर सुपरवीजन हो।

मैं कुछ ऐसा महसूस करता हूं कि हम जा तो रहे हैं सोशेलिज्म की तरफ लेकिन चेयरमैन साहब जब हम इन पब्लिक अन्डरटेकिंग्स की तरफ देखते हैं तो उनके बारे में जो स्लोगन लगाये जाते हैं, उनको सुनकर खुश हो जाते हैं लेकिन उनके जो मूल नतायज निकलते हैं और उनमें जो कुछ हमें देखने को मिलता है, वह दूसरी ही चीज होती है। मैं उन आदमियों में से हूं जो यह चाहते हैं कि बडी जो इन्डस्ट्रीज हैं या अदायरे हैं, उनको नेशनेलाइज किया जाए। होने भी चाहिये लेकिन उसके साथ-साथ यह भी तो आवश्यक है कि उनमें नुकसान न हो। आप के एल० आई० सी० में, आपकी रेलवेज में घाटे का बजट न हो और आपके एयरवेज की हालत भी अच्छी हो। मैं साफ कहना चाहता हूं कि कोई अदायरा नहीं है जहां पर नुकसान न होगा। आपने 4 हजार करोड़ रुपये डम्प कर दिये इस देश के। मेरा ऐसा ख्याल है कि अगर आप हरेक गांव में वह रुपया बांटते, एक एक गांव को 5०, 50 हजार रुपया देते, उसको गरीब हरिजनों, आदिवासियों और गरीब किसानों को देते, तो शायद अच्छी रिटर्न आपको मिलती। 4 हजार करोड़ रुपये आपने डम्प कर दिये और नतीजा यह है कि किसी अंडरटेकिंग में 50 करोड़ का नुकसान है, किसी में 20 करोड़ रुपये का नुकसान है और किसी में डेढ़, दो करोड़ रुपये का नुकसान है। मुनाफे की बात तो कहीं नजर ही नहीं आती। तो मैं महसूस करता हूं कि यह जो नेशन का रुपया है, गरीब लोगों का रुपया है, किसानों और हरिजनों का जो रुपया है और 50 करोड़ लोगों के खून की यह जो कमाई है, इसको बर्बाद न किया जाए। मैं आपको मिसालें देना चाहता हूं। अभी कुछ रोज पहले मैंने एल० आई० सी० में जांच की, तो वहां की जो हालत है, उसको चेयरमैन साहब मैं बताऊं कि वहां पर सारा क्रपशन ही क्रपशन है। वहां गरीबों की तो कोई सुनवाई नहीं। वहां तो बीच के दर्जे वाले लोगों, या अमीर या शहरवाले बड़े आदमियों की ही सुनवाई होती है। वहां गरीबों की कोई पूछ नहीं है। अगर वहां गरीब किसान या गरीब

मजदूर जा कर कहें कि उसे ट्रेक्टर के लिए रुपया चाहिये या पम्पिंग सेट के लिए रुपया चाहिये तो मिलेगा नहीं। अगर गरीब आदमी रिक्शा के लिये पैसा लेना चाहे तो उसे मिलेगा नहीं। अब नेशनेलाइजेशन आफ बैंक्स हो गया है। मुझे तो कपकपी सी लगती है और मैं तो उन आदमियों से हूँ जो कि साफ बात कहते हैं।

जो हालत आज हम एल० आई० सी० की देखते हैं उससे देश का भला नहीं हो सकता। दिल्ली में मकान बनाइये तो हजारों रुपये कर्जा मिल जाता है, लेकिन गांव में अगर एक हरिजन दो सौ रुपये लेना चाहेगा तो उसको नहीं मिलेगा। इतना फर्क क्यों समझा जाता है? अगर कहीं भी शहर में सट्टे के लिये चोरबाजारी के लिए कितना ही रुपया आप लगा सकते हैं तो देहातों में अच्छे काम के लिए, प्रोडक्शन के लिए, पानी की सिंचाई के लिये, बिजली के लिये, रोड्स के लिये और गांव के स्तर को ऊंचा करने के लिये क्यों नहीं रुपया दिया जाता है? मैं उम्मीद करता हूँ कि शायद अब कुछ हालत तब्दील होगी। बहुत बढ़िया हमारे फाइनेंस मिनिस्टर हैं, तरक्की पसन्द हैं। बड़ी जैनाइन है हमारी प्राइम मिनिस्टर। जैसे वह चल रही हैं उससे मुझे उम्मीद है। पीछे बीस साल की हिस्ट्री में एक बात भी नहीं कर पाये।

दूसरी बात जो मैं कहना चाहता हूँ, चेयरमैन साहब, वह यह है कि ट्रांसपोर्ट में हमने हालत बहुत बुरी देखी। आप देख लीजिये कि दुनिया भर की आमदनी उसमें नजर आती है, लेकिन बगैर टिकट सफर को रोक नहीं सकते, चाहे वह रेल हो, बसें हों और यहां तक करप्शन है कि टिकट भी बोगस छपा लेते हैं। (व्यवधान)

मैं कह रहा हूँ कि यह जो करप्शन हो रहे हैं उन पर कंट्रोल होना चाहिए। तो मैं चेयरमैन साहब कहना चाहता हूँ कि हम तरक्की पसन्द कदम ले रहे हैं, लेकिन कदम, जैसा कि प्राइम मिनिस्टर ने कहा, जरा जमाके रखने चाहिये जो फिर हिलें नहीं। हिन्दुस्तान स्टील को ही देख लीजिये—आदमी चाहे कोई भी हो, कांग्रेस का हो, या अपोजिशन का—डाइरेक्टर जो हैं, वे अपने आदमी, सियासी आदमी पकड़ लेते हैं। एल० आई० सी० का चेयरमैन आई० सी० एस० आदमी है, मैं उसका नाम नहीं लेना चाहता, लेकिन सारी उम्र जिनके बाल सफेद हो गये एडमिनिस्ट्रेटिव सर्विस में, एल० आई० सी० के काम को क्या जानें। जितने बड़े-बड़े आदमी हैं, आई० सी० एस० हैं, आई० पी० एस० हैं उनको लगा रखा है वहां जहां तक काम नहीं कर सकते। तो मेरे कहने का मतलब यह है कि इन कुशियल पोस्ट्स में प्राइवेट सैक्टर, श्री लोबो प्रभु का एक अलग सैक्टर चलता है से आदमी लिये जायें, बिड़ला के एक्सपर्ट्स लिये जायें, चाहे फूड कारपोरेशन हो या दूसरा हो, अगर आपको अच्छे टेलेन्ट्स नहीं मिलते है तो उनको बाहर से लिया जाए। मैं कहूँगा कि यह करना बहुत जरूरी हैं। उन्होंने चोरबाजारी का, मुनाफे का और करप्शन का जो यह आइडिया दिया है, यह ठीक आइडिया दिया है।

मैं आपका बड़ा मशकूर हूँ कि आपने मुझे मौका दिया। मैं कहना चाहता हूँ कि यह जरूरी है कि इतने बड़े करप्शन पर कब हो इसके लिये जो बिल पेश किया है उसके जो कंटेन्ट्स हैं उससे मैं इत्तिफाक करता हूँ। इसकी तरफ जो उन्होंने तवज्जह दिलाई वह ठीक होनी चाहिये।

श्री रामावतार शास्त्री (पटना) : सभापति महोदय, श्री कोठारी जी ने जो यह बिल पेश किया इसके लिये मैं उनको धन्यवाद देता हूँ कि हमें इससे सरकारी क्षेत्रों के कारखानों में होने वाली गड़बड़ियों के सिलसिले में विचार करने का मौका मिला। इनकी नीयत सरकारी क्षेत्रों के कारखानों में जो गड़बड़ी होती है उनको दूर करने की मालूम होती है, लेकिन केवल इतना ही यदि इनके बिल का स्वरूप है तो वह काफी नहीं है। हमें और आगे बुनियादी बातों को

[श्री रामावतार शास्त्री]

तरफ जाना पड़ेगा और वह बुनियादी बात यह है कि हमारे यहां कांग्रेस की हुकूमत है जिसकी आर्थिक नीति मिश्रित आर्थिक नीति है यानी यहां पूंजीवाद भी चले और प्राइवेट सैक्टर भी चले। लेकिन इनकी मूल नीति हिन्दुस्तान के अन्दर पूंजीवाद का निर्माण करने की पिछले 22 वर्षों से रही है। जब तक यह नीति रहेगी तब तक पब्लिक अन्डरटेकिंग्स को ये सचमुच चुस्त और दुरुस्त नहीं कर सकेंगे, इस में तरह तरह की गड़बड़ियां आती रहेंगी। मैं यह निवेदन करना चाहता हूं कि सरकार समाजवाद का केवल नाम लेना बन्द करे क्योंकि इससे काम नहीं चलेगा। वह थोड़ा काम भी करे और आर्थिक नीति में परिवर्तन लाये, पूंजीवाद के विकास के रास्ते पर चलना छोड़ कर गैर-पूंजीवादी विकास के रास्ते पर चले। तभी वह देश का नव-निर्माण कर सकेगी और आर्थिक विकास हो पायेगा।

आज हमारे देश में जो सरकारी उद्योग-धन्धे हैं वे बड़े ही महत्वपूर्ण हैं, जिन का खड़ा करने के लिये, यह बड़ी खुशी की बात है और हमारे जैसे समाजवादी विचार के लोगों को गौरव अनुभव होता है कि समाजवादी देश मदद कर रहे हैं। उनकी मदद से इस प्रकार के उद्योग-धन्धे पूरे देश में खड़े किये जा रहे हैं। अगर हमने उनको सफलता के साथ आगे चलाया तो हमारा देश आर्थिक मामलों में आत्म निर्भर होगा, हम दूसरों के आगे हाथ पसारना बन्द करेंगे और जो हमारी विदेशी मुद्रा बेकार खर्च हो जाती है उसकी बचत होगी। हम सही मानों में देश को समाजवाद की तरफ ले जा सकेंगे। इसलिये बुनियादी नीति में परिवर्तन करने की आवश्यकता है। तभी हम आत्म-निर्भर भी होंगे, सम्राज्यवाद की तरफ देखना बन्द करेंगे और हमारी आजादी पर समय समय पर जो खतरा उत्पन्न होता रहता है उस से भी बच सकेंगे। सरकार से मेरा यही निवेदन है।

इसके बाद में सरकारी क्षेत्र के एक दो कारखानों का जिक्र करना चाहता हूं। सोवियत संघ की मदद से सूरतगढ़ फार्म बना हुआ है। उसने एक नया रास्ता दिखलाया कि किस तरीके से मरु भूमि को भी हम आबाद कर सकते हैं, हरा भरा बना सकते है और वहां अन्न पैदा कर सकते है। लेकिन बदकिस्मती की बात है कि हमारे सदन के एक माननीय सदस्य, श्री मसानी, जो पब्लिक अकाउंट्स कमेटी के चेयरमैन भी रह चुके हैं, कभी समाजवादी बनते हैं, कभी टाटा के यहां जाकर नौकरी करते हैं और कभी विग बिजिनेस के सबसे बड़े इजारेदार पूंजीपतियों की नुमाइन्दगी इस सदन में करते हैं। उन्होंने पब्लिक अकाउंटस कमेटी जैसी जवाबदेह कमेटी को सोवियट यूनियन पर हमला करने के लिये इस्तेमाल किया, जो नहीं होना चाहिये था। लेकिन सूरतगढ़ फार्म ने जो काम किया है, वह सरकार के सामने है, देश की जनता के सामने है। हमारे देश के कुछ लोग जो इजारेदार पूंजीपतियों के करीब आ चुके हैं उनकी दिन रात यही कोशिश रहती है कि हम समाजवादी देशों की मदद से चलने वाली पब्लिक अन्डरटेकिंग व फार्म के ऊपर हमला करें।

हरिद्वार में दवाओं यानी ऐन्टी-बायोटिक्स का कारखाना है। यह बहुत बड़ा कारखाना है। सोवियट रूस की मदद से यह कारखाना बनाया गया। लेकिन हमारे "महान समाजवादी" श्री अशोक मेहता ने, जो एक जमाने में पेट्रोलियम मिनिस्टर थे और जिन्होंने 17 तारीख को उछल उछल कर भाषण दिया कि रूबात में हमारे देश का अपमान हो गया, उस के साथ भीतर घात करने की कोशिश की, इसको बदनाम करने की उन्होंने कोशिश की। उन्हें तो सोवियत संघ की मदद से इसको आगे बढ़ाने की तरफ जाना चाहिये था। लेकिन वह इस तरफ नहीं गये। आज भी षड़यन्त्र चल रहा है कि उसको बदनाम कर दिया जाये। जिस के चलने से हम दवा के मामले में आत्म-निर्भर हो सकते थे उसका भीतर-घात किया जा रहा है।

इसी तरह से रांची के अन्दर एच०ई०सी० है। सोवियत संघ, चेकोस्लोवाकिया और दूसरे

समाजवादी देशों की मदद से वह कारखाना चल रहा है। वहां का क्या हाल है ? जब मजदूर मजदूरी मांगते हैं, कर्मचारी मजदूरी मांगते हैं तो सरकार कहती है कि पैसा नहीं है। लेकिन किस तरीके से वहां बड़ी बड़ी तनख्वाहों पर जनता का पैसा बरबाद किया जा रहा है, जिसकी वजह से जो यहां वकालत करते हैं विग बिजिनेस की उन्हें मौका मिलता है पब्लिक सेक्टर अन्डरटेकिंग्स पर हमला करने का, उस की तरफ मैं मंत्री महोदय का ध्यान आकृष्ट करना चाहता हूं। सब जगह पब्लिक अन्डरटेकिंग्स में एक चेयरमैन होता है, वहां एक डिप्टी चेयरमैन का भी पोस्ट है। पता नहीं किस लिये। शगोटा साहब को, जो जनसंघ की खुल कर मदद करते हैं, रायट करवाने में मदद करते हैं, वहां के मुसलिम कर्मचारियों को बसाने के लिये हैवी इंजीनियरिंग कन्सल्टेटिव कमेटी में जो एकमत से फैसला हुआ कि उन को जगह दी जाय, वह पसन्द नहीं आया।

उन्होंने गुप्त रूप से जनसंघ को उकसा दिया फलत दूसरे लोगों ने, जनसंघ के समर्थकों ने जिनके पास क्वार्टर हैं, वहां जा कर उन पर ताला लगा दिया। वहां के डी० सी० ने मदद की इस काम में जगोटा साहब जो वहां डिप्टी चेयरमैन है उनकी क्या जरूरत है ? अगर इस तरह से बेकार खर्च करेंगे तो आपको नुकसान होगा। इस बात को सेठी साहब जानते हैं, आप भी जानते हैं, सभी लोग जानते हैं। इस तरह से पैसा खर्च करना बरबादी करना है। यह गलत है।

सोलह करोड़ की इनवैंटरी एच०ई०सी० और 22 करोड़ की इनवैंटरी रेलवे में होती है हर साल। 22 करोड़ की इनवैंटरी के लिये रेलवे में ग्यारह सौ तनख्वाह पर एक अफसर हैं जबकि यहां ग्यारह अफसर हैं 16 करोड़ की इनवैंटरी के लिये और उनको 1100 से 1300 रुपये मासिक तनख्वाह दी जाती है। ऐसी अवस्था में घाटा नहीं होगा तो क्या मुनाफा होगा ? 1500 या 2000 के अलावा वहां अफसर हैं। उनके वेज बिल को आप देखें और जो सोलह हजार मजदूर है उनके वेज बिल को देखें। आपको पता चल जाएगा कि उसकी वजह से कितना नुकसान होता है। समाजवादी देशों की मदद से कारखाने कायम करने की कोशिश की जाए और वहां पर पैसा बरबाद हो, यह बरदाश्त नहीं किया जा सकता है। जो साम्प्रदायिक तत्व हैं, फिरकापरस्त लोग हैं उनको मौका दिया जाय कि वे वहां की शांति को भंग करें इसको किसी भी अवस्था में बरदाश्त नहीं किया जा सकता है। प्रोडक्शन को वे ठप्प करें, इसको बर्दाश्त नहीं किया जा सकता है। सरकार को वहां जो मुसलमान कर्मचारी हैं उनको बसाने का बन्दोबस्त करना चाहिए। इंजीनियरिंग वेज बोर्ड के फैसले को फौरन लागू करना चाहिये। उसको लागू कराने के लिए जमशेदपुर के अन्दर और सिंहभूम के मऊभंडार के अन्दर पचास हजार इन्जिनियरिंग मजदूर आन्दोलन कर रहे हैं हड़ताल कर रहे हैं। इसकी हवा हटिया के अन्दर भी फैली है। पब्लिक सेक्टर अंडरटेकिंग्ज के अन्दर, बोकारो के स्टील कारखाने के अंदर जो ठेकेदार हैं, वे मजदूरों का खून चूसते हैं। मजदूरों को गोली मार कर उनको आप भून सकते हैं। सरकार की बुनियादी नीति को आप को बदलना होगा। तभी इसके द्वारा या कोई बड़ा बिल लाकर काम अच्छी तरह से चलाया जा सकेगा। स्वतंत्र पार्टी वाले, जनसंघ वाले इनको समाप्त करने की कोशिश कर रहे हैं। इससे देश को नुकसान होगा। आपको उनसे सावधान रहना होगा।

श्री नाथूराम अहिरवार (टीकमगढ़) : माननीय कोठारी जी ने जो बिल पेश किया है, उसकी मंशा से मैं बिलकुल सहमत हूं। सभी माननीय सदस्यों ने कहा है कि जो कारखाने पब्लिक मैनेजमेंट में चल रहे हैं उनमें से हमें घाटा हुआ है।

सभापति महोदय आप देखें कि 3500 या 4000 करोड़ रुपया देश का इनमें लगा हुआ है। एक कारखाना खड़ा करने में सौ सौ और

[श्री नाथूराम अहिरवार]

दो दो सौ करोड़ रुपया भी लगा है। इनमें बड़ी बड़ी मशीनें लगाई गई हैं। जिन कारखानों को स्थापित होने में दस दस साल लग जाते हैं उनसे यह आशा की जाये कि हमें तुरन्त फायदा होने लग जाये तो यह असम्भव बात है।

लेकिन जो कारखाने लग भी गये हैं और जहां उत्पादन शुरू भी हो चुका है वहां उत्पादन उतना नहीं हो रहा है जितना हम चाहते थे या जो हमारा लक्ष्य था।

मैं एक और बात कहना चाहता हूं। दूसरों के बारे में तो मुझे पता नहीं लेकिन अपने प्रदेश के कारखानों के बारे में मुझे पता है। वहां दो कारखाने लगे हैं। एक भिलाई में और एक हैवी इलैक्ट्रिकल्ज कम्पनी भोपाल में। वहां मैंने देखा है कि प्रान्तवाद और क्षेत्रवाद की भावना बहुत ज्यादा फैली हुई है। मेनेजिंग डायरेक्टर जिस प्रदेश विशेष का होता है उसी प्रदेश विशेष से कर्मचारी वर्ग जो होता है, उसको रख लेता है, ऊपर के जितने बड़े अधिकारी होते हैं, वे सभी उसी प्रदेश विशेष से आते हैं। हमारे मध्य प्रदेश में कैज्युअल लेबर पर ही स्थानीय जनता लगाई जाती है। किसी को भी अधिकारी के रूप में वहां नौकरी नहीं मिली है। इसमें पक्षपात से काम लिया गया है। मैंने एक प्रश्न पूछा था। उस प्रश्न को इस आधार पर वापिस कर दिया गया क्योंकि यह नीति का प्रश्न था, सरकार की पालिसी का प्रश्न था। इनमें घाटा क्यों होता है? अगर एक अफ़सर जिसको दस बारह साल की सर्विस हो जाये और चार साल पुराना आदमी आ कर अगर उसके सिर पर बैठ जाये तो उनको इससे दुख होना स्वाभाविक है। वे समझने लग जाते हैं कि हमने तो दिन रात मेहनत की लेकिन हमें कोई लाभ नहीं हुआ और कल आने वाले आदमी को हमारे सिर के ऊपर बिठा दिया गया है। एक आदमी कल आया और परसों अफसर बन गया लेकिन उन्हें अवसर नहीं दिया गया भिलाई में। एक अहूजा साहब हैं। छः साल पहले वह चार सौ रुपये पर आये थे। आज वह 2200 रुपये पा रहे हैं। लेकिन उसी योग्यता के जो लोग आज से दस साल पहले तीन सौ रुपया पाते थे, उनको पांच सौ रुपये भी नहीं मिलते हैं। कर्मचारियों में असंतोष इसीलिये पैदा होता है कि अच्छा काम करने वालों को कोई क्रेडिट और प्रोमोशन नहीं मिलती है। असल में वहां अच्छे काम से तो मतलब ही नहीं है। जैसा कि सरकारी दफ्तरों और सेक्रेटेरियट में होता है, जो अफसरों की खुशामद करे, उसको सबसे ऊपर बिठा देते हैं, चाहे उसकी सर्विस रिपोर्ट कैसी भी हो।

वास्तव में यह बिल सरकार और देश की जनता का ध्यान इस बात की ओर खींचता है कि हमने जिन सरकारी क्षेत्र के कारखानों में इस देश का 4,000 करोड़ रुपया लगाया हुआ है, उनमें घाटा क्यों हो रहा है। इस विषय में गहराई में जाने की आवश्यकता है।

17. 36 hrs.

[Shri M. B. Rana *in the Chair*]

जिन कारखानों में घाटा होता है, उसकी जिम्मेदारी उनके प्रबन्धकों पर है और उन पर कड़ा नियंत्रण रखना चाहिए। आखिर प्राइवेट सेक्टर के कारखानों में घाटा क्यों नहीं होता है। और पब्लिक सेक्टर के कारखानों में ही घाटा क्यों होता है? कहा जाता है कि पब्लिक सेक्टर के कारखानों को पूरी आटोनोमी दी जाये। लेकिन उसका परिणाम यह होता है कि प्रबन्धक लोग अपनी मर्जी के मुताबिक अफ़सर और कर्मचारी रखते हैं, अपने मन के एग्रीमेंट करते हैं, अपने मन का सामान मंगवाते हैं और इस प्रकार वहां बहुत गोल-माल होता है।

रांची के हैवी इंजीनियरिंग कारखाने में कई लाख रुपये की मशीनरी बिल्कुल खोली ही नहीं गई है, अभी तक बन्द पड़ी हुई है। उस मशीनरी का क्या होगा? उस पर सरकार का कितना पैसा लगा हुआ है? जिसके साथ किसी

कारखाने के सम्बन्ध में कोलैबोरेशन किया जाता है, वह जो मशीनरी सप्लाई करता है, कई साल तक पड़े रहने के बाद वह बेकार हो जायेगी, क्योंकि विज्ञान के इस युग में मशीनों में सुधार हो रहा है और नई नई मशीनें आ रही हैं।

हमारे कारखानों में घाटे को रोकने के लिये उनके प्रबन्धकों पर नियन्त्रण रखना बहुत आवश्यक है। अगर ऐसा नहीं किया जायेगा, तो हमारे पब्लिक सेक्टर के कारखानों में जो 4,000 करोड़ रुपया लगा हुआ है, वह डूब जायेगा। श्री कोठारी ने जो बिल रखा है, उसकी मन्शा ठीक है, लेकिन मैं सरकार से कहना चाहता हूं कि हमें यह देखना पड़ेगा कि हमारे कारखानों में दोष, त्रुटि और गलती कहां है। इस बात का भी ध्यान रखना चाहिए कि जिस प्रदेश में कोई कारखाना लगा हुआ है, यथा-संभव उसमें उसी प्रदेश के लोग ही रखे जायें, बजाये इसके अगर किसी कारखाने का मैनेजिंग डायरेक्टर पंजाब का है, तो उसने सब अफसर आदि पंजाब के रख लिये और अगर मद्रास का है, तो उसने सब मद्रास के लोग भरती कर लिये।

उदाहरण के लिये एन० बी० सी० के मैनेजिंग डायरेक्टर उत्तर प्रदेश के हैं। उन्होंने बहुत से इंजीनियरों को निकाल बाहर किया है, बहुत से उत्तर प्रदेश के आदमियों को डेपुटेशन पर बुला लिया है और दिखा दिया है कि उस उपक्रम में घाटा हो रहा है। कोई देखने वाला नहीं है। मैनेजिंग डायरेक्टर साहब कहते हैं कि चूंकि उपक्रम घाटे पर चल रहा था, इसलिए उन लोगों को हटा दिया गया है।

आज समय आ गया है कि हम देखें कि बीस साल के बाद भी हमारे कारखानों में घाटा क्यों हो रहा है। जो अधिकारी उनके लिये जिम्मेदार हैं, उनको इतनी छूट नहीं देनी चाहिये कि वे राजा बनकर देश का पैसा खर्च करें, बड़े बड़े बंगलों में रहें और मोटरों में घूमें और इस प्रकार जनता के पैसे का दुरुपयोग करें जिसके परिणामस्वरूप कारखानों में घाटा हो।

मेरा सुझाव है कि सरकार इस सम्बन्ध में एक कनसल्टेटिव कमेटी बनाये, जो कि सरकार को हर महीने रिपोर्ट दे। जो भी नये डील हों, उनकी पूरी जांच पड़ताल हो और सरकार की ओर से पूरा नियंत्रण रखा जाये।

चूंकि इस बिल के द्वारा इस महत्वपूर्ण विषय की ओर सरकार का ध्यान खींचा गया है, इसलिये अब श्री कोठारी अपने विधेयक को वापिस ले लें और सरकार अपनी ओर से शीघ्र एक बिल लाये।

SHRI KANWAR LAL GUPTA (Delhi Sadar) : The next Bill is mine. I think you must finish this discussion two minutes before 6 O'clock.

MR. CHAIRMAN : We can take up your Bill next time.

SHRI KANWAR LAL GUPTA : Will it not lapse next time ?

MR. CHAIRMAN : It will not lapse.

SHRI KANWAR LAL GUPTA : I am doubtful. It may not be taken up. It may be a A or B category Bill. The normal practice is that the discussion is over two minutes earlier than 6 O'clock.

MR. CHAIRMAN : This Bill will not be finished today because the Minister has to reply and then Mr. Kothari has to reply. There are one or two other speakers also. Shri Maharaj Singh Bharati.

श्री महाराज सिंह भारती (मेरठ) : सभापति जी, पब्लिक सेक्टर की सुन्दरी जिन लोगों के जिम्मे रखरखाव और संवारने के लिए दी गई थी उन्होंने बजाय संवारने के उस पर और कालिख पोत दी और लोग उसको सुन्दरी के बजाय बदसूरत कहने लगे। इसमें सुन्दरी की खता नहीं है। आज भी उसको नहला धुला करके संवारा जाय तो वह पूरे हिन्दुस्तान का

[श्री महाराज सिंह भारती]

ध्यान आकर्षित कर सकती है। पब्लिक सेक्टर में अगर कहीं घाटा आया तो पब्लिक सेक्टर की वजह से नहीं आया। आसाम के अन्दर जो क्रूड आयल है प्राइवेट सेक्टर उसमें से दस टन क्रूड लेकर उससे एक टन मोम निकाल कर एक हजार रुपये में बेचता है और एक ही हजार रुपया वह 10 टन क्रूड आयल की कीमत देता है लेकिन उसी क्रूड आयल को जब पब्लिक सेक्टर लेता है तो न मोम निकालता है न मोबिल आयल निकालता है और मामूली तेल और पेट्रोल बना कर वह जो कीमती चीज उस की है उसे कोक की शक्ल में ला कर प्राइवेट सेक्टर को मिट्टी के मोल दे कर उससे कई गुना लाभ उठाने के लिए छोड़ देता है। तो अगर पब्लिक सेक्टर में पूरा मुनाफा नहीं आता है तो खता पब्लिक सेक्टर की नहीं है बल्कि नीति निर्धारित करने वाले बुद्धिहीन लोगों की है चाहे सरकारी कर्मचारी हों या राजनीतिज्ञ हों मुझे इससे कुछ नहीं लेना है। दुनिया में जब एक हजार मेगावाट के टर्बो जैनरेटर बनाये जा रहे हों जिन से एटामिक एनर्जी के जरिये या थर्मल के जरिये ढाई नये पैसे में एक यूनिट बिजली तैयार होती हो तब हिन्दुस्तान की सरकार 55 मेगावाट के टर्बो जैनरेटर बनाकर नौ नये पैसे में बिजली पैदा करे और फिर घाटा आये तो खता पब्लिक सेक्टर की नहीं है, यह नीति निर्धारित करने वाले नेताओं की है और कर्मचारियों की है। हिन्दुस्तान इस्लेक्ट्रिकसाइड्स में एक बढ़िया यूनियन बनाकर उससे मुनाफे और प्रबन्ध में हिस्सेदारी का पैक्ट करके क्षमता से दस परसेंट ज्यादा उत्पादन कर सकते हैं तो फिर दूसरी जगह आप उस स्कीम को क्यों नहीं लागू कर सकते। भिलाई है या कोई और है उसमें अपनी सरकारी यूनियन को प्रतिष्ठित करने के लिए कई कई यूनियनों के झगड़े पैदा करके कोई समझौता नहीं कर सकते और उनको मैनेजमेंट में हिस्सा नहीं दे सकते और फिर घाटे में चलते हो तो खता पब्लिक सेक्टर की नहीं है, यह सरकार की खता है और कर्मचारियों की खता है। अगर दुर्गापुर का स्टील प्लांट इंग्लैंड के दक्षिणी कारखानों से कंसार्टियम बना कर खरीदा जाता है और उसके जरूरी पुर्जे उससे नहीं लिये जाते, बाद में वह पुर्जे बनाने से इन्कार करते हैं और पुर्जों के अभाव में हम अन्डर प्रोडक्शन करते हैं और घाटा होता है तो खता पब्लिक सेक्टर की नहीं है बल्कि उन कर्मचारियों की है और हमारे नेताओं की खता है। आसाम में पैदा होने वाली गैस मुफ्त बराबर आसाम के बिजली बोर्ड को दी जाती है। उसी गैस से बिजली बनाकर नामरूप के पब्लिक सेक्टर की फैक्ट्री को इतने तेज भाव पर बिजली दी जाती है जो हिन्दुस्तान की किसी फैक्ट्री को नहीं दी जाती तो अगर उस नाम रूप की फैक्ट्री का फर्टिलाइजर वाला हिस्सा घाटे में चला जाता है तो खता पब्लिक सेक्टर की नहीं है। इसमें पब्लिक सेक्टर किधर आता है? बिरला को एल्यूमिनियम फैक्ट्री के लिए दो नये पैसे के हिसाब से उत्तर प्रदेश में बिजली देते हैं और पब्लिक सेक्टर में उदयपुर के अन्दर अगर जिंक स्मेल्टर प्लान्ट हम लाते हैं तो नौ नए पैसे के हिसाब से बिजली देते हैं। एक टन जिंक बनाने के लिए 400 रुपये की बिजली खर्च होती है। 300 रुपये फालतू हम बिजली के लिए लेते हैं और फिर भी कहते हैं कि पब्लिक सेक्टर घाटे में चलता है। श्रीमन्, पब्लिक सेक्टर घाटे में नहीं चलता है। इस देश के नेता घाटे में चलाते हैं, इस देश के अफसर घाटे में चलाते हैं, हमारी मनोवृत्ति घाटे में चलाती है, पब्लिक सेक्टर घाटे में नहीं चलता है। वह तो बहुत शानदार चीज है। जिस वक्त पब्लिक सेक्टर की बात सोची जाती है तो मुझे कहने के लिए मजबूर होना पड़ता है कोई यह नहीं समझता कि वह अपनी है। कहने के लिए लोग समाजवाद के लम्बे लम्बे नारे लगा सकते हैं। अगर मैं सरकार से यह पूछना चाहूं कि भिलाई स्टील प्लान्ट में जो आयरन स्क्रैप इकट्ठा होता है उसके बराबर में उसके खरीदार बैठे हुए हैं,

मिलाई के बराबर में छोटे छोटे कारखानेदार उसको लेना चाहते हैं लेकिन उनको नहीं देते, करोड़ों की संख्या में उनको नीलाम करना चाहते हैं। कलकत्ते के थोक व्यापारी उनको ले जाते हैं। बाद में छोटे छोटे कारखानेदार उनसे उसको ले कर जाते हैं वह 15 सैकड़ा ज्यादा पैसा देने के लिए तैयार है अगर उसी रेट पर जिस पर नीलाम होना है, थोड़ा सा उनको भी वे दें। उसमें जो घाटा आता है, उसके लिए कौन जिम्मेदार है। आज आपकी स्टील मिलों को स्लैग बेकार चला जा रहा है, उसको बेच नहीं पा रहे हैं, उसके लिए कौन जिम्मेदार है? पब्लिक सैक्टर का सत्यानाश किया है उन काली भेड़ों ने जो अफसरों की शक्ल में, राजनीतिज्ञों की शक्ल में बढ़िया तनख्वाह लेती है, सहूलियतें लेती हैं, जो पब्लिक सैक्टर में यकीन नहीं करते हैं और उसके अन्दर घुस कर पब्लिक सेक्टर का सत्यानाश करते है। पब्लिक सेक्टर बहुत शानदार चीज है, वह इतनी बढ़िया सुन्दरी है. सभापति महोदय, मैं सच कहता हूँ, अगर ढंग से नहला धुला कर सवार दिया जाय, तो पूरा हिन्दुस्तान उस पर आशिक हो जायेगा। लेकिन इन कम्बख्तों ने उस सुन्दरी पर ऐसी कालिख पोती है कि उसका उदाहरण नहीं है और इन कम्बख्तों को सजा देने वाला कोई नहीं है। हां, अब इन्कलाब चल रहा है, शायद कोई स्थिति ऐसी बन जाय कि इन पापियों को सजा दी जा सके।

इन शब्दों के साथ मैं कुछ हद तक इस बिल का समर्थन करता हूँ।

SHRI R. D. BHANDARE (Bombay Central): Sir, having heard the speeches, I was not surprised that the speeches were more at a tangent with the subject dealing with losses of public undertakings. The theme of the Bill is to bring about more control and centralisation of the working and for entering into an agreement to start an industry. When we are a developing country, it is but natural for us to invite anybody and enter into agreement by way of collaboration, etc. When I went to UN, I had occasion to discuss this problem as to why the public undertakings are running into losses.

The majority of members directed their speeches towards the functioning and working of the public undertakings. Here the point is different. As Prof. Galbraith said, there is a thin line between the private sector and the public sector, in view of the scientific knowledge, technical know-how and managerial skill. Is these three factors are found either in public sector or private sector, why should we quarrel? But I have been hearing this quarrel every now and then. The main point is, whether we should give autonomy to the different undertakings or we should have control and interference and inhibit the initiative of the public undertakings by putting in a clause here that in regard to every agreement that may be entered into for the purpose of collaboration or with any private party, there must be some central authority to interfere with every clause of the agreement.

SHRI S. S. KOTHARI: For final approval.

SHRI R. D. BHANDARE: Would you like to have interference and centralisation even at the time of entering into the agreement.

When we are talking of the functioning of the autunomous bodies, at the same time, if we talk of interference, control to the extent of putting limitations and inhibition on the working of those public sector undertakings, how could we reconcile with the two.

SHRI S. S. KOTHARI: I am not referring to the day-to-day management but agreements involving crores of rupees. They should be sent to the Finance Ministry in the final form for approval.

SHRI R. D. BHANDARE: I am not dealing with the functioning of public sector or the actual management of it. I am on the simple point, which is incorporated in the Bill, whether there should be centralisation of control even at the time of entering into the agreement.

SHRI S. S. KOTHARI: That is the most important time.

SHRI R. D. BHANDARE : To what extent should there be centralisatiion ? The argument boils down to this simple proposition —Should it be centralised and should the Centre control, interference or inhibition in the freedom to enter into an agreement.

SHRI S. S. KOTHARI : Give them all freedom. Only the agreements should be sent to the government for approval in the final form.

SHRI R. D. BHANDARE : I doubt very much whether it will not result in interference. Also, at that stage no examination or study will be made. Therefore, the Bill is not in tune with the present time ; it is not in tune with the conditions of a developing country. I, therefore, oppose it in toto.

Some of my friends who have spoken on the Bill brought in Harijans. Some members are out to cash on the problems of the Harijans. Let there be any Bill or any proposition before the House, they will bring in the name of Harijans and backward classes, as if they are the cattle to be led by every person, whatever be his position or place in the society. For Heaven's sake, do not bring in the name of the Harijans on anything and everything.

*SHRI NAMBIAR (Tiruchirappalli) : Mr. Chairman, as the system of simultaneous interpretation from southern region languages into English and Hindi has been introduced in this House, I want to avail of that opportunity and speak in Tamil. Though Tamil language may not be known to the Members present here, still they will be able to follow what I say either in English or Hindi.

On the Public Undertakings (Compulsory Approval of Agreements) Bill, 1969 introduced by Shri S. S. Kothari, two sets of views were expressed in this House by the Members who particlpated in the debate so far. Before any agreement involving a consideration of Rupees Ten lakhs or more with any person, Government or semi-Government body in India or abroad by any public sector undertaking is entered into, that agreement should by scrutinised by an officer not below the rank of a Ioint Secretary either in the Ministry of Finance or in the Ministry of Law. Such an officer should also issue a certificate of approval after initialling the draft agreement. If this precaution is taken, then many serious blemishes and lacunae which are now located in such kind of agreements leading to heavy losses can be avoided. This is one view expressed by some Members. The other view is that such a scrutiny will lead to inordinate delay in the execution of projects which are of national importance. That is what my hon. friend Shri Bhandare pointed out.

We should first see what benefit will accure to the nation by accepting any of the two views expressed. I had an opportunity to visit the Heavy Electricals Plant in Ramachandrapuram in Hyderabad. The agreement in regard to this plant was to the value of Rs. 2 crores including foreign collaboration. This was established for producing switch-gears. Within three years of its starting we have incurred a loss of Rs. 95 lakhs, nearly half of the capital invested in this undertaking. If this kind of mismanagement continues, the nation is destined to suffer heavy losses, both in terms of money and much-needed plant and machinery and components. So there is every justification for demanding that the draft agreement should be scrutinised by a central authority.

This does not mean that I accept this Bill as it has been formulated. I have to give deep consideration to this Bill in a congenial atmosphere. I would commit myself whether I should support this Bill or not at the time of voting. With these words, I conclude my speech.

SHRI A. SREEDHARAN (Badagara) : Mr. Chairman, when I rise to speak on this Bill, I would like to make it clear that I agree with the principle of the Bill. As to how it should be implemented and how it could be implemented, these are points into which we will have to go more cautiously.

The question has been raised that Government should keep a very close watch on the activities of public undertakings. The controversy of private undertakings *versus* public undertakings is raging today but my feeling is that that the public under-

*The original speech was delivered in Tamil.

takings have gone wrong. It is largely because of the irresponsible attitude adopted by this Government.

Time and again on the floor of this House as a Member from Kerala I have pointed out the various irregularities in the running of Fertilisers and Chemicals (Travancore) Limited. I will quote what the Committee on Public Undertakings has said about the management and agreement entered into by this concern :

> "As a commercial concern FACT has to see that any agreement entered into by it is to its advantage and enforced to safeguard its interests. But in the case of the agreement entered into with this Society, this was not the case. What is difficult to understand is that inspite of repeated comments of the auditors and even after the resolution of the Board of Director authorising the Managing Director to take appropriate measures to obtain the necessary security from this Society no action was taken to secure the amount outstanding against the Society which amounted to Rs. 6,31,52 as on 31st December, 1968."

After this report of the Public Undertakings Committee the Minister of State in the Ministry of Petroleum and Chemicals, Shri D. R. Chavan—he is here—went to Fertilisers and Chemicals (Travancore) Limited, Alwayee and said about this management, which has been condemed, called inefficient and pulled up by a Committee of Parliament, that here was an effective and efficient management. As long as there are ministers like Shri D. R. Chavan in this Cabinet, who can be bought by managing directors, who go and enjoy all the pleasures that they give, the public undertakings in this country shall go to dogs.

SHRI R. D. BHANDARE : You are imputing motives.

SHRI A. SREEDHARAN : I am prepared to prove it provided you conduct an inquiry. I know Shri Chavan and the way his mind works ; I know where he lived there and what happened in that guest house. Here is a committee of Parliament which says that the management is inefficient and useless... (*Interruption*) and he says that this management is effective .. (*Interruption*).

SHRI TULSHIDAS JADHAV (Barawati) : On a point of order, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I went on a tour and paid a visit to the Fertilisers and Chemicals (Travancore) Limited, some time back. There was a function organised by the management for the purpose of releasing their product called hocompos and also dry ice. In the speech which I made, I did not mention anything about the management. Subsequently, when the press people put a question, "What do you think about the management ?" I said, about the Cochin Fertiliser project which was being implemented, after I went round and saw it, that I was completely satisfied with the management work. Therefore, I paid a compliment....

18 hrs.

SHRI A. SREEDHARAN : He paid tributes to the Managing Director of the concern which has been condemned by the Public Undertakings Committee. (*Interruptions*)...

SHRI K. LAKKAPPA (Tumkur) : We have condemned it on the floor of the House. Why has he not been removed ? (*Interruptions*)

SHRI RANDHIR SINGH : What is this ? The Minister must be heard.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : May I raise a point of order ? It is past 6 O'Clock now. Shri Sreedharan may continue the next day.

SHRI D. R. CHAVAN : After seeing the work, I paid a compliment to the management. I stand by it. But to attribute motives to me because I was treated well by the management is absolutely wrong. I repudiate it. (*Interruptions*)

SHRI A. SREEDHARAN : You hold an inquiry and I will prove my allegation.